FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FANTAIN SPORTS PRIVATE LIMITED

1.	Name of Corporate Person	**Fantain Sports Private Limited**
2.	Date of Incorporation of Corporate person	31/08/2012
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies- Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U92412KA2012PTC065678
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	Ground Floor, #15, Opp 5th Element Spa, Near Adigas Hotel, Off Church Street, Rest House Cres, Cent Road, Bengaluru, Karnataka – 560001 **Principal Office:** CTS No.125, Village Vile Parle, Near W. E. Highway, Next to Neelkanth complex, Sahar Road, Vile, Parle East, Mumbai City, Mumbai, Maharashtra, India, 400099
6.	Liquidation Commencement Date of Corporate Person	23rd January, 2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Vinay Kumar Singhal **Regd. No:** IBBI/IPA-002/IP-N00624/2018-2019/11880 **Address:** 411, Fourth Floor, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi ,110002, **Email ID:** vinaysinghal.ip@gmail.com **Process email id:** FANTAIN.2026@GMAIL.COM **Mobile No:** 9997333663
8.	Last Date for Submission of Claims	22nd February, 2026

Notice is hereby given that the FANTAIN SPORTS PRIVATE LIMITED has commenced voluntary liquidation on 23rd January, 2026

The stakeholders of FANTAIN SPORTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 22nd February, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vinay Kumar Singhal
Liquidator of Fantain Sports Private Limited
IP Regd. No: IBBI/IPA-002/IP-N00624/2018-2019/11880
AFA Valid till 31.12.2026

Date: 28.01.2026
Place: New Delhi

Post-Offer Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for the attention of the Public Shareholders

OF

COVIDH TECHNOLOGIES LIMITED

CIN: L72200TG1993PLC015306

Registered Office: B-2, Plot: 797/A, Sai Krishna Building, Road No. 36, Jubliee Hills, Hyderabad, Telangana, India, 500033.

Tel No.: 040-6464309; **Website:** www.covidhtechnologies.com; **Email:** cscovidh@gmail.com, info@covidh.com

Open Offer for acquisition of upto 21,86,333 (Twenty One Lakh Eighty Six Thousand Three Hundred and Thirty Three Only) fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten Only) each ("Equity Shares") representing 26.00% (Twenty Six Percent) of the emerging equity and voting share capital of Covidh Technologies Limited ('Target Company' or 'CTL') from the Public Shareholders of the Target Company, at an offer price of ₹ 10.00 (Rupees Ten Only) per equity share, by Mr. Pratap Deshmukh ("Acquirer 1"), Mr. Laukik Deshmukh ("Acquirer 2"), Ms. Sharmila Deshmukh ("Acquirer 3"), Ms. Shubhangi Garad ("Acquirer 4"), Mr. Sumeet Garad ("Acquirer 5"), Ms. Ritu Garad ("Acquirer 6"), Mr. Dhairyasheel Yadav ("Acquirer 7"), Mr. Nandakumar Kadam ("Acquirer 8") and Ms. Archana Lonkar ("Acquirer 9") (hereinafter referred to as "Acquirers") payable in cash in accordance with the provisions of Regulation 3(1) and 4 Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended

This Post-Offer Advertisement is being issued by Bonanza Portfolio Limited, the Manager to the Offer (**'Manager'**), on behalf of the Acquirer, in connection with the Offer made by the Acquirer to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") and Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement, with respect to the aforementioned offer, was made in the newspapers, namely being, Financial Express (English Daily - All Edition), Jansatta (Hindi Daily - All Edition), Sakshyam (Telugu- Telangana Edition) and Mumbai Lakshadeep (Marathi Daily - Mumbai Edition), on Friday, October 10, 2025 and Monday, December 22, 2025 respectively.

1. **Name of the Target Company** : Covidh Technologies Limited
2. **Name of the Acquirer(s) and PAC** : Mr. Pratap Deshmukh, Mr. Laukik Deshmukh, Ms. Sharmila Deshmukh, Ms. Shubhangi Garad, Mr. Sumeet Garad, Ms. Ritu Garad, Mr. Dhairyasheel Yadav, Mr. Nandakumar Kadam and Ms. Archana Lonkar
3. **Name of Manager to the Offer** : Bonanza Portfolio Limited
4. **Name of Registrar to the Offer** : Skyline Financial Services Private Limited
5. **Offer Details** :
   - a. Date of Opening of the Offer : Tuesday, December 23 , 2025
   - b. Date of Closing of the Offer : Tuesday, January 06, 2026
6. **Date of Payment of Consideration** : Tuesday, January 20, 2026
7. **Details of the Acquisition** :

Sr. No	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	₹ 10	₹ 10
7.2	Aggregate number of Shares tendered	21,86,333	1
7.3	Aggregate number of Shares accepted	21,86,333	1
7.4	Size of the Offer (Number of Shares multiplied by Offer Price per Share)	₹ 2,18,63,330	10
7.5	**Shareholding of the Acquirers before Agreement / Public Announcement** • Number • % of fully diluted Equity Share capital	 0 0.00%	 0 0.00%
7.6	**Shares acquired by way of Agreement / Right Issue** • Number • % of fully diluted Equity Share capital	 49,30,000 58.63%	 49,30,000 58.63%
7.7	**Shares acquired by way of Open Offer** • Number • % of fully diluted Equity Share capital	 21,86,333 26.00%	 1 0.00%
7.8	**Shares acquired after the Detailed Public Statement** • Number of shares acquired • Price of the shares acquired • % of fully diluted shares acquired	 0 Not Applicable Not Applicable	 0 Not Applicable Not Applicable
7.9	**Post-Offer shareholding of the Acquirers** • Number • % of fully diluted Equity Share capital	 71,16,333 84.63%	 49,30,001 58.63%
7.10	**Pre Offer shareholding of the Public** • Number of Equity Shares • % of fully diluted Equity Share capital **Post Offer shareholding of the Public** • Number of Equity Shares • % of fully diluted Equity Share capital	 23,422 7.24% 9,92,639 11.80%	 23,422 7.24% 34,78,971 41.37%

8. The Acquirers, jointly and severally accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Bonanza Portfolio Limited at www.bonanzaonline.com and at the registered office of the Target Company.

This Post Offer Advertisement is being published in all the newspapers in which DPS was published.

Capitalized terms used but not defined in this POA shall have the meanings assigned to such terms in the Public Announcement and/or DPS and/or Letter of Offer.

ISSUED BY MANAGER TO THE OFFER

Bonanza

BONANZA PORTFOLI LIMITED
Bonanza House, Plot No. M-2, Cama Industrial Estate,
Walbhat Road, Behind The Hub, Goregaon East, Mumbai - 400 063
Contact Number: +91 22 68363773/ 91 11 40748709
Email Address: swati.agrawal@bonanzaonline.com; abhay.bansal@bonanzaonline.com
Contact Person: Ms. Swati Agrawal / Mr. Abhay Bansal
SEBI Registration Number: INM000012306
Validity: Permanent

For and on behalf of Acquirers,

Sd/-

Mr. Pratap Deshmukh (Acquirer 1)	**Mr. Laukik Deshmukh (Acquirer 2)**	**Ms. Sharmila Deshmukh, (Acquirer 3)**
Ms. Shubhangi Garad (Acquirer 4)	**Mr. Sumeet Garad (Acquirer 5)**	**Ms. Ritu Garad (Acquirer 6)**
Mr. Dhairyasheel Yadav (Acquirer 7)	**Mr. Nandakumar Kadam (Acquirer 8)**	**Ms. Archana Lonkar (Acquirer 9)**

Date: : Tuesday, January 27, 2026
Place: Mumbai

MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (ELECT.)/CLZ

LUCKNOW ROAD, TIMARPUR, DELHI-110054

N.I.Eol. No. EE Elect. / E&M / Auto/CLZ/TC/2025-26/54 Dated: 24.01.2026

NOTICE INVITING EXPRESSION OF INTEREST (EoI)

MCD invites online Expressions of interest on **CPP Portal https://www.etenders.gov.in** for assessing the market i/c techno-financial feasibility for Intelligent Lighting Management System (ILMS) based street lighting and its operation and maintenance.

Tender Cost Rs. 1770/- only.

Bid Submission End Date: 12.02.2026 upto 3.00 P.M.

The details can also be seen on MCD website **https://mcdonline.nic.in/.**

Ex. Engineer (Elect.)/CLZ
E-mail: **eeelectii@gmail.com**

RO No. 31/DPI/MCD/2025-26.

MANAPPURAM HOME FINANCE LTD.

MANAPPURAM HOME FINANCE LIMITED

FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923KL2010PLC039179
Regd. Off: 8/596, Padmaprabha Building, Near Sreerama Swami Temple, Cherppu- Thriprayar Road, Thriprayar, Thrissur, Kerala 680567

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorised officer of **Manappuram Home Finance Ltd ("MAHOFIN")** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest *[Act],2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a **Demand Notice** calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and Interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Actual** possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said *[Act] read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/ Branch	Description of Secured Asset in respect of which Interest has been created	Date of Demand Notice sent & Out-standing Amount	Date of Actual possession
1	Rajama Nooraahmad Goundi, Husenabi Noor Ahmad Goundi, Rajak Saipuddin Goundi / NHL00260028625 & NVAP0026028624 / Hubli	G P No: 495, Property No: 150100202000120569, Measuring east to west 10Mtr & North to south :10 Mtrs. Total measuring 100 Sq Mtrs, Situated at Kaladagi Village, Kaladagi Gram panchayath, Tq/Dt-Bagalkot, P.O Kaladgi, Bagalkot, Karnataka, Pin:587204	16-05-2025 & Rs. 233456/-	21-01-2026

Date: 28.01.2026 | Place : Hubli

Sd/-, Authorized Officer, Manappuram Home Finance Ltd

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of INFOSYS LIMITED having its Registered Office at **No. 44, Infosys Avenue, Hosur Road, Electronics City, Bengaluru, Karnataka, 560100** registered in the name of the following Shareholder/s have been lost by them.

Name of the Shareholder/s	Folio No F.v 5/-	Certificate No./s	Distinctive Number/s		No. of Shares
			From	To	
NILIMA NAYAK & KEYA NAYAK	ITL017737	145614	693283	693482	200

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Kfin technologies Pvt ltd Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Seri, Hyderabad-500032 TEL: 040-67161500 **within 15 days** of publication of this notice after which no claim will be entertained, and the Company shall proceed to issue of Duplicate Share Certificate/s.

Place: Bengaluru
Date: 28-01-2026

Nilima Nayak and Keya Nayak
Name of the Share Holders

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FANTAIN SPORTS PRIVATE LIMITED

1.	Name of Corporate Person	**Fantain Sports Private Limited**
2.	Date of Incorporation of Corporate person	31/08/2012
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies- Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U92412KA2012PTC065678
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	Ground Floor, #15, Opp 5th Element Spa, Near Adigas Hotel, Off Church Street, Rest House Cres, Cent Road, Bengaluru, Karnataka – 560001 **Principal Office:** CTS No.125, Village Vile Parle, Near W. E. Highway, Next to Neelkanth complex, Sahar Road, Vile, Parle East, Mumbai City, Mumbai, Maharashtra, India, 400099
6.	Liquidation Commencement Date of Corporate Person	23rd January, 2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Vinay Kumar Singhal **Regd. No:** IBBI/IPA-002/IP-N00624/2018-2019/11880 **Address:** 411, Fourth Floor, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi ,110002, **Email ID:** vinaysinghal.ip@gmail.com **Process email id:** FANTAIN.2026@GMAIL.COM **Mobile No:** 9997333663
8.	Last Date for Submission of Claims	22nd February, 2026

Notice is hereby given that the FANTAIN SPORTS PRIVATE LIMITED has commenced voluntary liquidation on 23rd January, 2026

The stakeholders of FANTAIN SPORTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 22nd February, 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Vinay Kumar Singhal
Liquidator of Fantain Sports Private Limited
IP Regd. No: IBBI/IPA-002/IP-N00624/2018-2019/11880
AFA Valid till 31.12.2026

Date: 28.01.2026
Place: New Delhi

Saraswat Bank

Saraswat Co-operative Bank Ltd.
(Scheduled Bank)

Building Trust Across Generations...

Strong & Steady returns with peace of mind.

Attractive **Fixed Deposit** rates!

7.30% p.a. For senior citizens

6.80% p.a. For others

For more details, visit your nearest branch or our website www.saraswat.bank.in

T&C Apply.

Follow us:

PC Jeweller Limited

EXTRACT OF UN-AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2025

(₹ in crores)

S. No.	Particulars	Quarter Ended 31.12.2025	Nine Months Ended 31.12.2025	Quarter Ended 31.12.2024
		Un-audited	Un-audited	Un-audited
1.	Total Income from Operations	875.38	2425.54	639.45
2.	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	190.98	560.64	148.01
3.	Net Profit/(Loss) for the period before tax (after Exceptional and/or Extraordinary items)	190.26	559.92	148.01
4.	Net Profit/(Loss) for the period after tax (after Exceptional and/or Extraordinary items)	190.10	561.57	147.96
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	189.31	565.59	149.87
6.	Equity Share Capital	732.85	732.85	583.82
7.	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-
8.	Earnings Per Share (Face value of ₹ 1/- each) 1. Basic (₹) 2. Diluted (₹)	(Not annualised) 0.26 0.19	(Not annualised) 0.81 0.58	(Not annualised) 0.29 0.16

Key figures of un-audited standalone financial results: (₹ in crores)

S. No.	Particulars	Quarter Ended 31.12.2025	Nine Months Ended 31.12.2025	Quarter Ended 31.12.2024
		Un-audited	Un-audited	Un-audited
1.	Total Income from Operations	875.38	2425.54	638.73
2.	Net Profit/(Loss) for the period before tax	188.52	556.58	146.29
3.	Net Profit/(Loss) for the period after tax	188.34	560.31	146.21

Note:

The above is an extract of the detailed format of financial results for the quarter and nine months ended December 31, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results for the quarter and nine months ended December 31, 2025 are available on the websites of BSE Limited (www.bseindia.com), National Stock Exchange of India Limited (www.nseindia.com) and on the website of the Company at the URL https://corporate.pcjeweller.com/financial-results/

For More Information Please Scan:

Place: New Delhi
Date: January 27, 2026

For and on behalf of the Board
PC Jeweller Limited
Sd/-
(BALRAM GARG)
Managing Director
DIN: 00032083

Regd. Office: 2713, 3rd Floor, Bank Street, Karol Bagh, New Delhi - 110005 | **CIN:** L36911DL2005PLC134929
Phone: 011-49714971, **E-mail:** info@pcjeweller.com, **Website:** www.pcjeweller.com

---

marico

Marico Limited

Extract of Consolidated Financial Results of Marico Limited for the quarter and nine months ended December 31, 2025

Rs (in Crore)

Particulars	Quarter Ended			Nine Months Ended		Year Ended
	December 31, 2025 (Un-audited)	September 30, 2025 (Un-audited)	December 31, 2024 (Un-audited)	December 31, 2025 (Un-audited)	December 31, 2024 (Un-audited)	March 31, 2025 (Audited)
Revenue from operations	3,537	3,482	2,794	10,278	8,101	10,831
Profit before tax	567	550	518	1,773	1,675	2,116
Net Profit for the period attributable to owners (after Minority Interest)	447	420	399	1,371	1,286	1,629
Total Comprehensive attributable to owners (after Minority Interest)	472	443	381	1,405	1,231	1,560
Equity Share Capital	130	130	129	130	129	129
Earnings Per Share (of Re 1/- each) (Not annualised) Basic (in Rs.)	3.45	3.24	3.08	10.60	9.94	12.59
Diluted (in Rs.)	3.44	3.24	3.07	10.57	9.91	12.56

a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the websites of the Stock Exchanges, www.nseindia.com and www.bseindia.com and on the Company's website www.marico.com.

Scan the QR code to view detailed financial statements

b) The Standalone and Consolidated unaudited financial results for the quarter ended December 31, 2025 were reviewed by the Audit Committee and approved by the Board of Directors of Marico Limited ("the Company") at their meeting held on January 27, 2026. The results for the preceding / corresponding quarters have been subjected to review by the statutory auditors.

c) Additional Information on standalone financial results is as follows

Rs (in Crore)

Particulars	Quarter Ended			Nine months ended		Year Ended
	December 31, 2025 (Un-audited)	September 30, 2025 (Un-audited) (Restated)	December 31, 2024 (Un-audited) (Restated)	December 31, 2025 (Un-audited)	December 31, 2024 (Un-audited) (Restated)	March 31, 2025 (Audited)
Revenue from operations	2,461	2,439	1,988	7,197	5,791	7,680
Profit before tax (after Exceptional items)	508	478	444	1,863	1,459	1,865
Net Profit after tax	441	395	369	1,605	1,202	1,519

For further details, kindly visit:
http:/marico.com/india/investors/documentation;
BSE- http:/www.bseindia.com/ and
The National Stock Exchange of India Limited- https:/www.nseindia.com/

Place: Mumbai
Date : January 27, 2026

For Marico Limited
Saugata Gupta
Managing Director and CEO

Registered Office: 7th floor, Grande Palladium, 175, CST Road, Kalina, Santacruz (East), Mumbai 400 098. Tel: (91-22) 6648 0480; Fax: (91-22) 2650 0159; E-mail: investor@marico.com; Website: www.marico.com CIN: L15140MH1988PLC049208;

VISHAL MEGA MART

VISHAL MEGA MART LIMITED

(Formerly known as Vishal Mega Mart Private Limited)

CIN: L51909HR2018PLC073282
Registered Office: Plot No. 184, Fifth Floor, Platinum Tower, Udyog Vihar, Phase-1, Gurugram, Haryana, India, 122016
Phone: +91-124-4980000, **Fax:** +91-124-4980001, **Website:** https://www.aboutvishal.com/ **Email:** secretarial@vishalwholesale.co.in

STATEMENT OF UNAUDITED FINANCIAL RESULTS (STANDALONE & CONSOLIDATED) FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2025

The Board of Directors of Vishal Mega Mart Limited ("**the Company**"), at their meeting held on January 27, 2026, approved the Unaudited Financial Results (Standalone & Consolidated) of the Company for the quarter and nine months ended December 31, 2025 ("**the Results**").

The Results along with the Limited Review Reports, have been posted on the website of Stock Exchanges (www.bseindia.com and www.nseindia.com) and Company's website at https://www.aboutvishal.com/ and can be accessed by scanning the QR Code.

For and on behalf of the Board of Directors
Vishal Mega Mart Limited
Sd/-
Gunender Kapur
Managing Director & Chief Executive Officer
DIN: 01927304

Place: Gurugram
Date: January 27, 2026

***Note:** The above information is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.*

ಒತ್ತಡ ನಿವಾರಣೆಗೆ ಕ್ರೀಡಾಕೂಟ ಸಹಕಾರಿ: ಸತೀಶ್

ಉದಯಕಾಲ ನ್ಯೂಸ್, ರಾಮನಗರ: ಸರ್ಕಾರಿ ನೌಕರರು ಒತ್ತಡಗಳಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿರುತ್ತಾರೆ ಮಾನಸಿಕ ಹಾಗೂ ದೈಹಿಕ ಒತ್ತಡ ನಿವಾರಣೆಗೆ ಕ್ರೀಡೆ ಹಾಗೂ ಸಾಂಸ್ಕೃತಿಕ ಚಟುವಟಿಕೆಗಳು ಸಹಕಾರಿಯಾಗಿದೆ. ರಾಜ್ಯ ಸರ್ಕಾರವು ಪ್ರತೀ ವರ್ಷ ಕ್ರೀಡೆ ಹಾಗೂ ಸಾಂಸ್ಕೃತಿಕ ಚಟುವಟಿಕೆಗಳನ್ನು ಆಯೋಜಿಸುತ್ತಿದ್ದು, ಎಲ್ಲಾ ಸರ್ಕಾರಿ ನೌಕರರು ಕ್ರೀಡಾಕೂಟಗಳಲ್ಲಿ ಭಾಗವಹಿಸುವಂತೆ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ರಾಜ್ಯ ಉಪಾಧ್ಯಕ್ಷರು ಹಾಗೂ ಜಿಲ್ಲಾಧ್ಯಕ್ಷರಾದ ಸತೀಶ್ ಅವರು ಹೇಳಿದರು. ಅವರು ಜ. 27ರ ಮಂಗಳವಾರ ನಗರದ ಜಿಲ್ಲಾ ಕ್ರೀಡಾಂಗಣದಲ್ಲಿ ಬೆಂಗಳೂರಿನ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲಾ ಶಾಖೆಯ ವತಿಯಿಂದ 2025-26ನೇ ಸಾಲಿನ ಸರ್ಕಾರಿ ನೌಕರರ ರಾಮನಗರ ತಾಲ್ಲೂಕು ಮಟ್ಟದ ಕ್ರೀಡಾಕೂಟವನ್ನು ಉದ್ಘಾಟಿಸಿ ಮಾತನಾಡಿದರು.

ರಾಜ್ಯದಲ್ಲಿ ಸಾಕಷ್ಟು ಸರ್ಕಾರಿ ಹುದ್ದೆಗಳು ಖಾಲಿಯಿದ್ದರೂ ಸಹ ಸರ್ಕಾರಕ್ಕೆ ಯಾವುದೇ ತೊಂದರೆಗಳು ಬಾರದಂತೆ ಸರ್ಕಾರಿ ನೌಕರರು ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದಾರೆ. ಎಲ್ಲರಿಗೂ ಆರೋಗ್ಯ ಚನ್ನಾಗಿದ್ದರಷ್ಟೇ ಕೆಲಸ ಮಾಡಲು ಸಾಧ್ಯವಾಗುತ್ತದೆ. ಆದ್ದರಿಂದ ಮಾನಸಿಕ ಹಾಗೂ ದೈಹಿಕ ಆರೋಗ್ಯದ ಕಡೆ ಗಮನಹರಿಸಿ ಉತ್ತಮ ಆರೋಗ್ಯ ಕಾಪಾಡಿಕೊಳ್ಳಬೇಕೆಂದರು.

ಸರ್ಕಾರಿ ನೌಕರರ ನಿರೀಕ್ಷೆಯಂತೆ 7ನೇ ವೇತನ ಆಯೋಗ ಜಾರಿಗೆ ಬಂದಿದೆ. ಎನ್.ಪಿ.ಎಸ್ ನಿಂದ ಒ.ಪಿ.ಎಸ್ ಆದರೆ ಎಲ್ಲಾ ಸರ್ಕಾರಿ ನೌಕರರರು ತಮ್ಮ ಸಂಧ್ಯಾ ಕಾಲದಲ್ಲಿ ಮಕ್ಕಳು, ಮೊಮ್ಮಕ್ಕಳ ಬಳಿ ಕೈಚಾಚದೇ ತಮ್ಮ ಜೀವನವನ್ನು ತಾವೇ ನೋಡಿಕೊಳ್ಳಬಹುದು. ಈ ಕಾರಣಕ್ಕಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ಎನ್.ಪಿ.ಎಸ್ ಅನ್ನು ಹೋಗಲಾಡಿಸಿ ಒ.ಪಿ.ಎಸ್. ಜಾರಿ ಮಾಡುವಂತೆ ಮನವಿ ಸಲ್ಲಿಸಲಾಗುವುದು. ಇದು ಕೂಡ ಶೀಘ್ರದಲ್ಲೇ ಆಗುತ್ತದೆ ಎಂಬ ಭರವಸೆಯನ್ನು ಇಟ್ಟುಕೊಳ್ಳಲಾಗಿದೆ ಎಂದು ಹೇಳಿದರು. ರಾಮನಗರ ತಹಶೀಲ್ದಾರರಾದ ತೇಜಸ್ವಿನಿ, ರಾಮನಗರ ತಾಲ್ಲೂಕಿನ ಕ್ಷೇತ್ರ ಶಿಕ್ಷಣಾಧಿಕಾರಿ ಸೋಮಲಿಂಗಯ್ಯ ಹಾಗೂ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆಯ ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ಗೌರವಾಧ್ಯಕ್ಷರಾದ ಕಾಂತರಾಜು ಮಾತನಾಡಿದರು. ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ಜಿಲ್ಲಾ ಕಾರ್ಯದರ್ಶಿ ಸತೀಶ್ ಪಾದ್ರಳ್ಳಿ ಸ್ವಾಗತಿಸಿ, ವಂದಿಸಿದರು. ಸರ್ಕಲ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್ ಕೃಷ್ಣ ಯುವ ಸಬಲೀಕರಣ ಮತ್ತು ಕ್ರೀಡಾ ಇಲಾಖೆಯ ಸಹಾಯಕ ನಿರ್ದೇಶಕರಾದ ಅನಿತಾ, ದೈಹಿಕ ಶಿಕ್ಷಣ ವಿಷಯ ಪರಿವೀಕ್ಷಕರಾದ ನೀಲಕಂಠಸ್ವಾಮಿ, ಜಿಲ್ಲಾ ದೈಹಿಕ ಶಿಕ್ಷಣ ಸಂಘದ ಅಧ್ಯಕ್ಷರಾದ ರಂಭಸ್ವಾಮಿ ಸೇರಿದಂತೆ ಜಿಲ್ಲಾ ಸರ್ಕಾರಿ ನೌಕರರ ಸಂಘದ ಪದಾಧಿಕಾರಿಗಳು, ಸರ್ಕಾರಿ ನೌಕರರು ಉಪಸ್ಥಿತರಿದ್ದರು.

ಪ್ರತಿದಿನ ಉದಯಕಾಲ ಓದಿರಿ

CHANGE OF NAME

I, Mr. RISHIKESH VINOD, S/o VINOD & V NAGALAKSHMI, Resident No 173, 6th CROSS 13th MAIN ROAD H M T LAYOUT GOKULA 1st STAGE MATTIKERE MSRIT POST BANGALORE NORTH BANGALORE-560077, Have Changed My Name To Mr. RISHIKESH PILLAY S/o Mr. VEERARAJ LOGANATHAN & Mrs. KRISHNAVENI LOGANATHAN, Vide Affidavit Dated 24.01.2026 before Notary C. SHARADA Bengaluru

CHANGE OF NAME

I, TEJAL SOMESH, age about 49 years, D/o Late Mr. SURESH J DESAI residing at A 408, BRIGADE ALTAMONT K NARAYANAPURA BANGALORE- 560077. Have Changed My Son's Name from Mr. SURYANSH SOMESH to Mr. SURYANSH DESAI. Vide Affidavit Dated 24.11.2026 before Notary C. SHARADA. Bengaluru

CHANGE OF NAME

I, TEJAL SOMESH, age about 49 years, D/o Late Mr. SURESH J DESAI residing at A 408, BRIGADE ALTAMONT K NARAYANAPURA BANGALORE-560077. Have Changed My Son's Name from Mr. TEJAL SOMESH to Mr. TEJAL DESAI. Vide Affidavit Dated 24.11.2026 before Notary C. SHARADA. Bengaluru

CHANGE OF NAME

I, SHANKUTLA W/o VITHAL RAO KULKARNI, R/o H No 1-11, Near Grama Panchyatha Office Road, Bhankur, Shahabad(Rural), Chitapur Gulbarga, Karnataka-585228, have changed my name and shall hereafter be known as SHAKUNTALA KULKARNI.

CHANGE OF NAME

I, V KUMAR S/o DAMODERDAS, R/o 2918, Irwin Road, Lashkar Mohalla, Mysore, Karnataka-570001, have changed my name and shall hereafter be known as D VIJAY KUMAR.

ಪ್ರಮಾಣ ಪತ್ರ

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ, ಹಾರೋಹಳ್ಳಿ ತಾಲ್ಲೂಕು ಮತ್ತು ಹೋಬಳಿ, ಕೊಟ್ಟಿಗಾಳ ಅಂಚೆ, ಸಿಂಗಸಂದ್ರ ಗ್ರಾಮದಲ್ಲಿ ವಾಸವಾಗಿರುವ ದಿವಂಗತ ಹುಚ್ಚಯ್ಯನವರ ಮಗ 37 ವರ್ಷ ವಯಸ್ಸುಳ್ಳ ಸತ್ಯಮೂರ್ತಿ.ಎಸ್.ಜೆಡ್ ಆದ ಹಾಲಿ ರಾಮನಗರದಲ್ಲಿ ಹಾಜರಿದ್ದು, ನಾನು ಮೇಲ್ಂಡತ ವಿಳಾಸದ ಖಾಯಂ ನಿವಾಸಿಯಾಗಿರುತ್ತೇನೆ. ನಾನು ವಿದ್ಯಾವಂತನಾಗಿರುತ್ತೇನೆ ಮತ್ತು ಹತ್ತನೇ ತರಗತಿಯವರೆಗೆ ಮಾಡಿರುತ್ತೇನೆ. ನಾನು ವ್ಯಾಸಂಗ ಮಾಡಿರುವ ಬಗ್ಗೆ ವಿದ್ಯಾಭ್ಯಾಸ ದಾಖಲೆ ಇರುತ್ತದೆ. ನನ್ನ ಹುಟ್ಟಿದ ಸದರಿ ದಿನಾಂಕ ನನ್ನ ಶಾಲಾ ದಾಖಲಿಯಾತಿ, ಆಧಾರ್ ಕಾರ್ಡ್, ಟಿ.ಸಿ ಗಳಲ್ಲಿ ನಮೂದಾಗಿರುತ್ತದೆ. ನಾನು ವಾಹನ ಚಾಲನಾ ಪರವಾನಗಿಯನ್ನು ಹೊಂದಿರುತ್ತೇನೆ. ಅದರ ಸಂಖ್ಯೆ: 0519980004081 ಆಗಿರುತ್ತದೆ. ಚಾಲನ ಪರವಾನಗಿಯನ್ನು ಬೆಂಗಳೂರು ನಗರ, ಜಯನಗರ ಆರ್‌ಟಿಓರವರು ವಿತರಿಸುತ್ತಾರೆ. ಸದರಿ ವಾಹನ ಚಾಲನ ಪರವಾನಗಿಯಲ್ಲಿ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕವಾದ:10-11-1988ರ ಬದಲಿಗೆ ದಿನಾಂಕ : 10-11-1976 ಎಂದು ತಪ್ಪಾಗಿ ನಮೂದಾಗಿರುತ್ತದೆ. ಸದರಿ ತಪ್ಪು ಸದರಿ ಚಾಲನ ಪರವಾನಗಿಯಲ್ಲಿ ಕೈತಪ್ಪಿನಿಂದ ಆಗಿದ್ದು, ಉದ್ದೇಶಪೂರ್ವಕವಾಗಿ ಆಗಿರುವುದಿಲ್ಲ ಮತ್ತು ಅದು ನನಗೆ ಸಂಬಂಧಪಟ್ಟ ಈ ಮೇಲ್ಂಡತ ದಾಖಲೆಗಳ ಆಧಾರದ ಮೇಲೆ ತಿದ್ದುಪಡಿ ಆಗುವಂತಾಗಿರುತ್ತದೆ. ಆ ಸಂಬಂಧ ಈ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಸಂಬಂಧಪಟ್ಟ ಆರ್‌ಟಿಓ ಮುಂದೆ ನನಗೆ ಸೇರಿದ ಮೇಲ್ಂಡಂತೆ ವಿವರಿಸಿದ ವಾಹನ ಚಾಲನಾ ಪರವಾನಗಿಯಲ್ಲಿ ನನ್ನ ಜನ್ಮ ದಿನಾಂಕ ತಿದ್ದುಪಡಿ ಆಗುವಂತಾಗಿರುತ್ತದೆ.

ಸ್ಥಳ: ರಾಮನಗರ
ದಿನಾಂಕ: 22-01-225

ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯ ರಾಮನಗರ ಆರ್.ಎ (ಎಲ್‌ಕೆಪಿ) ನಂ. 125/2025

ಮೇಲ್ಮನವಿದಾರರು: 1. ಶ್ರೀ ವೇಣುನಾಯ್ಕ, ಬಿನ್ ಲೇಟ್ ಹನುಮನಾಯ್ಕ, ವಾಸ : ಉರುಗನದೊಡ್ಡಿ ಗ್ರಾಮ, ತಟ್ಟೆಕೆರೆ ಅಂಚೆ, ಮರಳವಾಡಿ ಹೋಬಳಿ, ಹಾರೋಹಳ್ಳಿ, ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ.

ವಿರುದ್ಧ

ಪ್ರತಿ ಅರ್ಜಿದಾರರು: 1. ಶ್ರೀಮತಿ. ಲಕ್ಷ್ಮಮ್ಮ, ಕೋಂ ಲೇಟ್ ಶಿವನೇಗೌಡ, ವಯಸ್ಸು 75 ವರ್ಷ, 2. ಶ್ರೀಮತಿ. ಹೈರೂಂಬಿ, ಕೋಂ ಬಷೀರ್ ಸಾಹೇಬ್, ವಯಸ್ಸು 70 ವರ್ಷ, 3. ಶ್ರೀ. ಟಿ. ಎಂ. ನಾಗರಾಜು, ಬಿನ್ ಮಾದೇಗೌಡ @ ಮಾದಯ್ಯ, ವಯಸ್ಸು 50 ವರ್ಷ, ಎಲ್ಲರ ವಾಸ : ತಟ್ಟೆಕೆರೆ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ, ಮರಳವಾಡಿ ಹೋಬಳಿ, ಹಾರೋಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ.

ಪ್ರಕಟಣೆ

ಮೇಲ್ಂಡ ಮೇಲ್ಮನವಿದಾರರು ಎದುರುದಾರರ ವಿರುದ್ಧ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ, ಹಾರೋಹಳ್ಳಿ, ತಾಲ್ಲೂಕು, ಮರಳವಾಡಿ ಹೋಬಳಿ, ತಟ್ಟೆಕೆರ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್ 125/8 ರಲ್ಲಿ ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 0-12ಗುಂಟೆ IHC 1/1998-99 ನ್ನು ಪ್ರಶ್ನಿಸಿ, ಡಿಟೋ ಸರ್ವೆ ನಂಬರ್. 125/8 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 0-11 ಗುಂಟೆ MR No. 12/2002-03 ನ್ನು ಪ್ರಶ್ನಿಸಿ ಮತ್ತು ಡಿಟೋ ಗ್ರಾಮದ ಸರ್ವೆ ನಂಬರ್. 125/8 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 0-11 ಗುಂಟೆ MR 30/2008-09 ರ ಜಮೀನಿನ ಖಾತಾ ನಡುವಳಿಕೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ರಾಮನಗರ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಆರ್.ಎ.(ಎಲ್‌ಕೆಪಿ) ಪ್ರಕರಣ ಸಂ-ಖ್ಯೆ 125/2025-26 ರಂತೆ ಪ್ರಕರಣ ದಾಖಲಿಸಿದ್ದು, ದಿನಾಂಕ: 02/02/2026 ರಂದು ಮಧ್ಯಾಹ್ನ 2.30 ಗಂಟೆಗೆ ಮುಂದಿನ ವಿಚಾರಣೆಗಾಗಿ ಮುಂದೂಡಲ್ಪಟ್ಟಿದ್ದು, ಈ ಪ್ರಕರಣದ ಸ್ವತ್ತಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಎದುರುದಾರರಾದ 1 ರಿಂದ 3 ರವರು ಘನ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹಾಜರಾಗಿ ತಮ್ಮ ಹೇಳಿಕೆ ಸಲ್ಲಿಸಕ್ಕದ್ದು, ಒಂದು ವೇಳೆ ಮೇಲ್ಂಡಂತೆ ದಿನಾಂಕದಂದು ನ್ಯಾಯಾಲಯಕ್ಕೆ ಖುದ್ದಾಗಿ ಆಗಲಿ, ವಕೀಲರ ಮುಖಾಂತರವಾಗಲೀ ಹಾಜರಾಗದೇ ಇದ್ದ ಪಕ್ಷದಲ್ಲಿ ನ್ಯಾಯಾಲಯವು ನಿಮ್ಮನ್ನು ಏಕ ಪಕ್ಷೀಯ ಎಂದು ಪರಿಗಣಿಸಿ ಮುಂದಿನ ಆದೇಶವನ್ನು ಹೊರಡಿಸುತ್ತದೆ. 2026 ನೇ ವರ್ಷದ ಜನವರಿ ತಿಂಗಳಿನ 23ನೇ, ಈ ದಿನದಂದು ಇದನ್ನು ನನ್ನ ಸಹಿಯಡನೆ ಮತ್ತು ನ್ಯಾಯಾಲಯದ ಮೊಹರಿನೊಂದಿಗೆ ನೀಡಲಾಗಿದೆ.

ಮಾನ್ಯ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಮೇರೆಗೆ
ಶಿರಸ್ತೆದಾರರು
ಮಾನ್ಯ ಉಪವಿಭಾಗಾಧಿಕಾರಿಗಳ ನ್ಯಾಯಾಲಯ ರಾಮನಗರ
ಅರ್ಜಿದಾರರ ಪರ ವಕೀಲರು
ಕಾಮೇಶ್
ವಕೀಲರು, ಕನಕಪುರ ಟೌನ್
ಸ್ಥಳ : ರಾಮನಗರ
ದಿನಾಂಕ: 19/06/2026

CAUTION- Readers are advised to make appropriate enquiries while responding to advertisements in these columns. Anikethana Publication and Printers, does not vouch for any claims made by the advertisers. The Printer, Publisher, Editor and Owner of Anikethana Publication and Printers., shall not be held responsible/liable for any consequences, in case such claims are found to be false.

CHANGE OF NAME

I, THOUHID S/o SHAHIN, R/o Amasebailu, Kundapura, Amasebail, Udupi, Karnataka 576227, have changed my name and shall hereafter be known as THOUHID SAHEB.

CHANGE OF NAME

I, RAJESHWARI HATTI W/O BASAVARAJ KOTRASHETTAR, R/O Sri Sai Nilaya No 20, Nagesh Sapota Layout, Harohally Grama, Harohalli, Harohalli, Kanakapura, Ramanagar, Karnataka - 562112, have changed my name and shall hereafter be known as PADMALATA KOTRASHETTAR.

ಪ್ರತಿದಿನ ಉದಯಕಾಲ ಓದಿರಿ

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of INFOSYS LIMITED having its Registered Office at **No. 44, Infosys Avenue, Hosur Road, Electronics City, Bengaluru, Karnataka, 560100** registered in the name of the following Shareholder/s have been lost by them.

Name of the Shareholder/s	Folio No F.v 5/-	Certificate No./s	Distinctive Number/s		No. of Shares
			From	To	
NILIMA NAYAK & KEYA NAYAK	ITL017737	145614	693283	693482	200

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.
Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Kfin technologies Pvt ltd Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Seri, Hyderabad-500032 TEL: 040-67161500 **within 15 days** of publication of this notice after which no claim will be entertained, and the Company shall proceed to issue of Duplicate Share Certificate/s.

Place: Bengaluru
Date: 28-01-2026

Nilima Nayak and Keya Nayak
Name of the Share Holders

Altum® Credo Home Finance

ಆಲ್ಟಮ್ ಕ್ರೆಡೊ ಹೋಮ್ ಫೈನಾನ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
ನೋಂ. ಕಚೇರಿ : ಮಹಡಿ ನಂ. 7, ಕಲ್ಪತರು ಇನ್ಸಿನಿಯ, ವಾಕೆಡಿವಾಡಿ ಶಿವಾಜಿನಗರ, ಪುಣೆ-411005. ಮಹಾರಾಷ್ಟ್ರ (ಭಾರತ)

ಅಪೆಂಡಿಕ್ಸ್ 4, ಸ್ವಾಧೀನತೆ ಸೂಚನೆ (ಸ್ಥಿರ ಆಸ್ತಿಗಳಿಗೆ)

ಕೆಳಸಹಿದಾರರು ಆಲ್ಟಮ್ ಕ್ರೆಡೊ ಹೋಮ್ ಫೈನಾನ್ಸ್ ಪ್ರೈ. ಲಿ. ಇದರ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯಾಗಿದ್ದು, ಸೆಕ್ಯುರಿಟೈಜೇಶನ್ ಮತ್ತು ರಿಕನ್‌ಸ್ಟ್ರಕ್ಷನ್ ಆಫ್ ಫೈನಾನ್ಶಿಯಲ್ ಅಸೆಟ್ಸ್ ಮತ್ತು ಎನ್‌ಫೋರ್ಸ್‌ಮೆಂಟ್ ಆಫ್ ಸೆಕ್ಯುರಿಟಿ ಇಂಟರೆಸ್ಟ್ ಆ್ಯಕ್ಟ್, 2002ರ ನಿಯಮ 3 ರ ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ (ಜಾರಿ) ನಿಯಮಗಳು 2002ರ ಅಡಿ 10.10.2025 ರಂಧು ತಗಾದೆ ಸುಚನೆಯ್ನು ನೀಡಿದ್ದು, ಸಾಳದ ಖಾತಾ ಸಂ. ಎಸ್ 162204000005 ರ ಅಡಿ ಶ್ರೀ ಕೆಂಪಾಚಾರಿ ("ಸಾಲಗಾರ"), ಶ್ರೀಮತಿ ಶೋಭ)"ಸಹ-ಸಾಲಗಾರ") ಇವರುಗಳು ನೋಟೀಸಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ 30 ಸೆಪ್ಟಂಬರ್ 2024 ರವರೆಗೆ ಬಾಕಿ ಮೊತ್ತ ರೂ.9,70,686/-(ಒಂಭತ್ತು ಲಕ್ಷ ಎಪ್ಪತ್ತು ಸಾವಿರದ ಆರುನೂರ ಎಂಬತ್ತಾರು ರೂಪಾಯಿಗಳು ಮಾತ್ರ) ವನ್ನು ಈ ನೋಟೀಸ್ ನೀಡಿದ 60 ದಿನಗಳ ಒಳಗಾಗಿ ಪಾವತಿಸುವಂತೆ ಸೂಚನೆ ನೀಡಲಾಗಿತ್ತು.

1 ಸಾಲಗಾರರು ಬಾಕಿ ಮೊತ್ತವನ್ನು ಪಾವತಿ ಮಾಡಲು ವಿಫಲರಾಗಿದ್ದು, ಸಾಲಗಾರರು ಮತ್ತು ಸಮಸ್ತ ಸಾರ್ವಜನಿಕರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಕೆಳಸಹಿದಾರರು ಈ ಕೆಳಗೆ ವಿವರಿಸಿರುವ ಸ್ವತ್ತುಗಳನ್ನು ಸೆಕ್ಷನ್ 13(4) ರ ಹೇಳಲಾದ ಕಾಯಿದೆಯಂತೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, 24ನೇ ಜನವರಿ 2026 ರಂದುಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

2. ನಿರ್ದಿಷ್ಟವಾಗಿ ಸಾಲಗಾರರು ಮತ್ತು ಜಾಮೀನುದಾರರಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಯಾರೂ ಈ ಆಸ್ತಿಯ ಬಗ್ಗೆ ವ್ಯವಹರಿಸಕೂಡದು, ಒಂದು ವೇಳೆ ವ್ಯವಹರಿಸಿದ್ದೇ ಆದಲ್ಲಿ ಎಸಿಹೆಚ್‌ಎಫ್‌ಎಲ್‌ಗೆ ಬರಬೇಕಾದ ಬಾಕಿ ಮೊತ್ತ 30 ಸೆಪ್ಟಂಬರ್ 202 ರವರೆಗೆ ರೂ.9,70,686/-(ಒಂಭತ್ತು ಲಕ್ಷ ಎಪ್ಪತ್ತು ಸಾವಿರದ ಆರುನೂರ ಎಂಬತ್ತಾರು ರೂಪಾಯಿಗಳು ಮಾತ್ರ) ಮತ್ತು 30.09.2024 ರಿಂದ ನಂತರದ ಬಡ್ಡಿಯನ್ನು ಪಾವತಿಸುವುದಕ್ಕೆ ಒಳಪಡುತ್ತದೆ.

3. ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ ತರಲು ಬಯಸುವುದೇನೆಂದರೆ, ಸಬ್-ಸೆಕ್ಷನ್ (8) ರ ಸೆಕ್ಷನ್ 13 ರ ಕಾಯಿದೆಯಂತೆ ಬಾಕಿ ಉಳಿದದ ಕಾಲಾವಕಾಶದಲ್ಲಿ ಭದ್ರತಾ ಆಸ್ತಿಗಳನ್ನು ನೀವು ಮರು ಪಡೆದುಕೊಳ್ಳಬಹುದು.

ಸ್ಥಿರ ಆಸ್ತಿಯ ವಿವರ

ಆಸ್ತಿಯ ಎಲ್ಲಾ ಭಾಗಗಳು ಸೇರಿದಂತೆ. ಆಸ್ತಿ ನಂ. 63/42ಡಿ, ಇ-ಖಾತಾ ನಂ .152900400600800363, ದೊಡ್ಡಮಣ್ಣಗುಡ್ಡೆ ಗ್ರಾಮ, ಬಿಳಗುಂಬ ಗ್ರಾಮ ಪಂಚಾಯತ್, ರಾಮನಗರ ತಾಲೂಕು, ರಾಮನಗರ ಜಿಲೆ ಇಲ್ಲಿದ್ದು, ವಿಸ್ತೀರ್ಣ : ಪೂರ್ವದಿಂದ ಪಶ್ಚಿಮಕ್ಕೆ : 10.6680 ಮೀಟರ್ (35 ಅಡಿ), ಉತ್ತರದಿಂದ ದಕ್ಷಿಣಕ್ಕೆ : 6.096 ಮೀಟರ್ (20 ಅಡಿ), ಎಲ್ಲ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ 65.03 ಚದರ ಮಿಟರ್ (700 ಚದರ ಅಡಿ) ಮತ್ತು ಚಕ್ಕುಬಂದಿ; ಪೂರ್ವಕ್ಕೆ: ರವಿ ರವರಿಗೆ ಸೇರಿದ ಆಸ್ತಿ, ಪಶ್ಚಿಮ : ರಸ್ತೆ, ದಕ್ಷಿಣ : ಅಂಗಡಿ ನಿಂಗಯ್ಯ ರವರಿಗೆ ಸೇರಿದ ಆಸ್ತಿ, ಉತ್ತರ : ಗಂಗಾಧರಾಚಾರಿ ರವರಿಗೆ ಸೇರಿದ ಆಸ್ತಿ.

ಸಹಿ/-
ಅಧಿಕೃತ ಅಧಿಕಾರಿ
ಆಲ್ಟಮ್ ಕ್ರೇಡೊ ಹೋಮ್ ಫೈನಾನ್ಸ್ ಪ್ರೈ. ಲಿ. (ಎಸಿಹೆಚ್‌ಎಫ್‌ಎಲ್)

ಸ್ಥಳ ; ರಾಮನಗರ, ಕರ್ನಾಟಕ
ದಿನಾಂಕ : 28.01.2026

J&K Bank Serving to Empower

ದುರ್ಬಲಗೊಂಡ ಆಸ್ತಿ ಮತ್ತು ವಸೂಲಾತಿ ಶಾಖೆ
B36 ದ್ಯಾವಸನಾದಾರ ಇಂಡಸ್ಟ್ರಿಯಲ್ ಎಸ್ಟೇಟ್ ಮಹದೇವಪುರ,
ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ 560048
ಇಮೇಲ್: - **impbng@jkbmail.com**

ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ. **JKB/IARB/BNG/2025/** ದಿನಾಂಕ: - ಜನವರಿ 27, 2026

ಇ-ಹರಾಜು/ಮಾರಾಟ ಸೂಚನೆ

ಹಣಕಾಸು ಆಸ್ತಿಗಳ ಭದ್ರತೆ ಮತ್ತು ಪುನರ್ನಿರ್ಮಾಣ ಮತ್ತು ಭದ್ರತಾ ಬಡ್ಡಿ ಜಾರಿ (ಸರ್ಫೇಸಿ) ಕಾಯ್ದೆ 2002 ರ ಅಡಿಯಲ್ಲಿ ಬ್ಯಾಂಕಿಗೆ ಅಡಮಾನ ಇಡಲಾದ ಆಸ್ತಿಗಳ ಮಾರಾಟಕ್ಕಾಗಿ ಸಾರ್ವಜನಿಕ ಸೂಚನೆ.

ಆದರೆ, ಜಮ್ಮು ಮತ್ತು ಕಾಶ್ಮೀರ ಬ್ಯಾಂಕ್ ಲಿಮಿಟೆಡ್ನ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯು ಖಂಖಖಂಇಖಂ ಕಾಯ್ದೆ, 2002 ಮತ್ತು ಭದ್ರತಾ ಹಿತಾಸಕ್ತಿ (ಜಾರಿ) ನಿಯಮಗಳು, 2002 ರ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, 09-12-2019 ರಂದು ಬೇಡಿಕೆ ಸೂಚನೆಯನ್ನು ಹೊರಡಿಸಿ, ಶ್ರೀ ಮೊಹಮ್ಮದ್ ಮುಸ್ತಫಾ ಮತ್ತು ಶ್ರೀ ಮೊಹಮ್ಮದ್ ನವಾಬ್ R/o B-1, 02, BDA ಫ್ಲಾಟ್, ಆಸ್ಟಿನ್ ಟೌನ್, ಬೆಂಗಳೂರು - 560047 (ಸಾಲಗಾರರು/ಅಡಮಾನದಾರರು) ಅವರಿಗೆ 31-10-2019 ರಂತೆ ಒಟ್ಟು ರೂ. 48,09,679 /- (ರೂಪಾಯಿಗಳು ನಲವತ್ತೆಂಟು ಲಕ್ಷದ ಒಂಬತ್ತು ಸಾವಿರದ ಆರುನೂರ ಎಪ್ಪತ್ತೊಂಬತ್ತು ಮಾತ್ರ) ಬಾಕಿ ಮೊತ್ತವನ್ನು ಭವಿಷ್ಯದ ಬಡ್ಡಿ ಮತ್ತು ಇತರ ವೆಚ್ಚ ಮತ್ತು ಶುಲ್ಕಗಳೊಂದಿಗೆ 60 ದಿನಗಳ ಅವಧಿಯಲ್ಲಿ ಪಾವತಿಸಲು ಕರೆ ನೀಡಿದ್ದಾರೆ.
SARFAESI ಕಾಯ್ದೆ 2002 ರ ಸೆಕ್ಷನ್ 13 (4) ರ ಅಡಿಯಲ್ಲಿ ಇಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದ ಅಡಮಾನದ ಆಸ್ತಿಗಳನ್ನು ಅಧಿಕೃತ ಅಧಿಕಾರಿಯು 14-02-2020 ರಂದು ಭೌತಿಕವಾಗಿ ಸ್ವಾಧೀನಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಸಾಲಗಾರನು ಬ್ಯಾಂಕಿನ ಬಾಕಿಗಳನ್ನು ಮರುಪಾವತಿಸಲು ವಿಫಲವಾದ ಪರಿಣಾಮವಾಗಿ, ಹೆಸರಿಸಲಾದ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯಾದ ನಾನು, ಭದ್ರತಾ ಆಸಕ್ತಿ (ಜಾರಿ) ನಿಯಮಗಳು, 2002 ರ ನಿಯಮ 8 ರಿಂದ 9 ರವರೆಗೆ ಓದಲಾದ ಕಾಯ್ದೆಯ ಸೆಕ್ಷನ್ 13(4) ರ ಅಡಿಯಲ್ಲಿ ನೀಡಲಾದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ, "**ಎಲ್ಲಿ ಇದೆಯೋ ಹಾಗೆಯೇ ಮತ್ತು/ಅಥವಾ ಏನು ಇದೆಯೋ ಹಾಗೆಯೇ ಮತ್ತು ಏನೇ ಇದೆಯೋ ಹಾಗೆಯೇ, ಅಧಾರದ ಮೇಲೆ**" ಮತ್ತು "ದೂರು ಇಲ್ಲ/ಯಾವುದೇ ಸಹಾಯವಿಲ್ಲ" ಎಂಬ ಷರತ್ತಿನ ಮೇಲೆ ಬಾಕಿಗಳನ್ನು ವಸೂಲಿ ಮಾಡಲು ಸುರಕ್ಷಿತ ಆಸ್ತಿಯ ಮಾರಾಟವನ್ನು ಸೂಚಿಸುತ

REGAL ENTERTAINMENT AND CONSULTANTS LIMITED

CIN No : L65923MH1992PLC064689
419D Fourth Floor Horniman Circle Chambers (Podar Chambers)
Syed Abdullah Brelvi Marg, Fort Mumbai, Maharashtra 400001 India
Website: www.regal-consultants.com **Email id:** compliance.regal@gmail.com **Ph.:** 9768132022

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER 2025

(₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended			Nine Months Ended		Year Ended
		Dec-25	Sep-25	Dec-24	Dec-25	Dec-24	Mar-25
		(Reviewed)	(Reviewed)	(Reviewed)	(Reviewed)	(Reviewed)	(Audited)
1	Total Income from Operation	19.10	35.45	48.28	87.71	54.61	96.17
2	Net Profit / (Loss) for the period before tax (before exceptional and extraordinary items)	(8.96)	4.60	41.23	(22.62)	43.00	69.37
3	Net Profit / (Loss) for the period before tax (after exceptional and extraordinary items)	(8.96)	4.60	41.23	(22.62)	43.00	69.37
4	Net Profit / (Loss) for the period after tax (after exceptional and extraordinary items)	(2.49)	4.60	30.05	(16.15)	31.82	51.88
5	Total comprehensive Income for the period {Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)}	(2.49)	4.60	30.05	(16.15)	31.82	51.88
6	Paid up Equity Share Capital (Face Value ₹ 10/- each)	307.21	307.21	307.21	307.21	307.21	307.21
7	Reserve excluding Revaluation Reserve	-	-	-	-	-	-
8	Earning per equity share (not annualised)						
	Basic (₹)	(0.08)	0.15	0.978	(0.53)	1.036	1.69
	Diluted (₹)	(0.08)	0.15	0.978	(0.53)	1.036	1.69

Note:

1. The above is an extract of the details format of Quarter Unaudited Financial Results filed with Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations 2015. The full format of Quarterly unaudited Financial Results is available on the company website http://regal-consultants.com/ and the Stock Exchange Website, www.bseindia.com
2. The Unaudited financial results of the Company have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at their respective meetings held on 27th January 2026.
3. The unaudited financial results have been prepared in accordance with the Indian Accounting Standards ('Ind AS') prescribed under Section 133 of the Companies Act, 2013 read with Companies (Indian Accounting Standards) Rules, as amended from time to time.

For and on the behalf of the Board of Directors
Sd/-
Shreyash Vinodkumar Chaturvedi
Managing Director
DIN: 06393031

Date : 27th January 2026
Place : Mumbai

NESTLÉ INDIA LIMITED

(CIN: L15202DL1959PLC003786)
Regd. Office: 100 / 101, World Trade Centre, Barakhamba Lane, New Delhi-110 001
Email: investor@in.nestle.com; Website: www.nestle.in; Ph: 011-23418891

FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF THE COMPANY

Subject: Request to the shareholders for KYC Updation to enable payment of dividend(s), as and when declared

This is to notify that an intimation has been sent to the shareholders, that as per SEBI (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2015, notified on 18th November 2025, read with SEBI Master Circular dated 23rd June 2025, payment of dividend(s) shall be made only through electronic mode upon compliance with the prescribed KYC requirements. Shareholders are required to provide KYC details such as PAN linked with Aadhaar, postal address with PIN, mobile number, bank account details and specimen signature ("KYC Details") to the Company/ Registrar to an Issue & Share Transfer Agent (RTA) as prescribed under the SEBI Circulars. Further dividend warrants, cheques, demand drafts and any other instruments will no longer be issued.

Shareholders are hereby notified to complete the submission of their KYC Details to enable the Company/RTA to facilitate the electronic payment of dividend(s), as and when declared by the Company.

For NESTLÉ INDIA LIMITED
Pramod Kumar Rai
Company Secretary

Date: 27-01-2026
Place: Gurugram

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF FANTAIN SPORTS PRIVATE LIMITED

1.	Name of Corporate Person	**Fantain Sports Private Limited**
2.	Date of Incorporation of Corporate person	31/08/2012
3.	Authority under which Corporate Person is Incorporated/ Registered	Registrar of Companies- Bangalore
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U92412KA2012PTC065678
5.	Address of the Registered Office and Principal Office (If Any) of Corporate Person	Ground Floor, #15, Opp 5th Element Spa, Near Adigas Hotel, Off Church Street, Rest House Cres, Cent Road, Bengaluru, Karnataka – 560001 **Principal Office:** CTS No.125, Village Vile Parle, Near W. E. Highway, Next to Neelkanth complex, Sahar Road, Vile, Parle East, Mumbai City, Mumbai, Maharashtra, India, 400099
6.	Liquidation Commencement Date of Corporate Person	23rd January, 2026
7.	Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Vinay Kumar Singhal **Regd. No:** IBBI/IPA-002/IP-N00624/2018-2019/11880 **Address:** 411, Fourth Floor, Essel House, Asaf Ali Road, Near Turkman Gate, New Delhi ,110002, **Email ID:** vinaysinghal.ip@gmail.com **Process email id:** FANTAIN.2026@GMAIL.COM **Mobile No:** 9997333663
8.	Last Date for Submission of Claims	22nd February, 2026

Notice is hereby given that the FANTAIN SPORTS PRIVATE LIMITED has commenced voluntary liquidation on 23rd January, 2026
The stakeholders of FANTAIN SPORTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 22nd February, 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Vinay Kumar Singhal
Liquidator of Fantain Sports Private Limited
IP Regd. No: IBBI/IPA-002/IP-N00624/2018-2019/11880
AFA Valid till 31.12.2026

Date: 28.01.2026
Place: New Delhi

adani ACC

adani Cement

ACC LIMITED

CIN: L26940GJ1936PLC149771
Registered Office: "Adani Corporate House", Shantigram, S.G. Highway, Khodiyar, Ahmedabad – 382 421, Gujarat, India
Phone No.: +91 79-2656 5555 Website: www.acclimited.com Email: acc-investorsupport@adani.com

NOTICE TO THE SHAREHOLDERS OF THE COMPANY

Sub.: Compulsory transfer of Equity Shares to Investor Education and Protection Fund (IEPF) Account.

Notice is hereby given pursuant to the provisions of Section 124 (6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (as amended), ("the Rules") notified by the Ministry of Corporate Affairs, the Company is required to transfer all shares in the name of Investor Education and Protection Fund (IEPF) Account in respect of which dividend has not claimed by the shareholders for seven consecutive years or more.

The Company in compliance with the aforesaid "Rules" has sent individual notices to all those shareholders whose shares are liable to be transferred to IEPF Account and have also uploaded full details of such shares due for transfer as well as unclaimed dividends on the website of the company i.e. www.acclimited.com. Shareholders are requested to verify the details of unclaimed dividends and the shares liable to be transferred to the IEPF Authority.

Shareholders may note that both the unclaimed dividends and the shares transferred to the IEPF Authority can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

The concerned shareholders may take further Notice that in case the Company does not receive any communication from them by April 28, 2026, the Company shall, in compliance with the requirements set out in the Rules, transfer the shares to the IEPF Authority by May 27, 2026.

Shareholders whose shares are liable to be transferred to IEPF Demat account may note that the shares, whether in physical or electronic form will be transferred to IEPF Demat account with the procedure notified by the Ministry of Corporate Affairs, from time to time. In respect of the shareholders holding shares in physical form, upon transfer of shares to IEPF Demat Account the original share certificate(s) which stand registered in their name shall stand automatically cancelled and be deemed non-negotiable. In respect of shareholders holding shares in demat form, the Company shall inform the concerned depository by way of corporate action for transfer of shares lying in their Demat Account in favour of the IEPF Demat Account.

Shareholders having any queries on the subject matter, may contact the Company's Registrar and Transfer Agent KFin Technologies Limited, Ms. Shobha Anand, Vice President at Unit ACC Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032, Tel: +91- 40 - 6716 2222 e-mail ID: einward.ris@kfintech.com.

For ACC Limited
Sd/-
Bhavik Parikh
Company Secretary

Place: Ahmedabad
Date: January 27, 2026

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN to public at large that, we, on behalf of our client, are investigating the ownership right, title and interest of Ganesh Bhau Khadke (PAN EHAPK7361H), Indian, age 29 years, agriculturist and having his residence at Sondwadi, taluka Khalapur, district Raigad **("Owner")**, in relation to his right, title, interest in the land as more particularly described in the **Schedule** hereunder written **("Land").**

Any and all person / entities / institutions having or claiming to have any share, right, title, interest, claim, objection and/or demand (directly or indirectly) whether by way of sale, agreement for sale, memorandum of understanding, transfer, assignment, exchange, allotment, charge, encumbrance, tenancy, sub-tenancy, lease, sub-lease, license, mortgage (equitable or otherwise), inheritance, occupation, possession, partition, share, gift, devise, lien, charge, outgoings, grant of development rights, maintenance, easement, right of way, trust, covenant or condition, release, relinquishment, acquisition, requisition, any encumbrance or beneficial right / interest under any trust, right of prescription or pre-emption or any other method through any agreement, contract, deed, document, writing, conveyance deed, devise, bequest, succession, family arrangement/ settlement, FSI, disposition, litigation, decree or order or award or injunction or attachment of any court of law or tribunal or revenue or statutory authority or arbitration or otherwise howsoever of any nature whatsoever, in to, out of or upon the Land or any part thereof **("Claims")** are hereby required to give notice thereof in writing along with complete and certified true copies of documentary evidence / proof thereof, to the undersigned, at Khaitan & Co, Advocates at One World Centre, Tower 1C, 13th floor, 841, Senapati Bapat Marg, Mumbai 400 013 and also by email addressed to mumbai@khaitanco.com (marked to the attention of Mr Abhiraj Gandhi), within **14 (fourteen) days** from the date hereof, failing which it shall be deemed that the claimant(s) has / have relinquished such Claims or that such Claims, if any, have been consciously waived, disregarded, abandoned and acquiesced for all intents and purposes and shall no longer be binding on the Owner and/or our client.

SCHEDULE
(Description of the Land)

All that piece and parcel of land bearing new Survey No 41/4/A (corresponding to old Survey No 41/4+5+6) and admeasuring 1 Hectare 6.10 Ares (equivalent to 10,610 square meters) situate, lying and being at Village Bhilavale, Taluka Khalapur, District Raigad and bounded as under:

On or towards the North : Survey No 39/1 and 39/2
On or towards the South : Survey No 41/2, 42/3 and Survey No 45
On or towards the East : Survey No 40
On or towards the West : Survey No 42/1, 42/2 and Survey No 38/3

Dated this 28th day of January 2026

For Khaitan & Co
Sd/-
Abhiraj Gandhi
Partner

Post-Offer Advertisement under Regulation 18(12) in terms of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for the attention of the Public Shareholders
OF

COVIDH TECHNOLOGIES LIMITED

CIN: L72200TG1993PLC015306
Registered Office: B-2, Plot: 797/A, Sai Krishna Building, Road No. 36, Jubilee Hills, Hyderabad, Telangana, India, 500033.
Tel No.: 040-64644309; **Website:** www.covidhtechnologies.com; **Email:** cscovidh@gmail.com, info@covidh.com

Open Offer for acquisition of upto 21,86,333 (Twenty One Lakh Eighty Six Thousand Three Hundred and Thirty Three Only) fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten Only) each ("Equity Shares") representing 26.00% (Twenty Six Percent) of the emerging equity and voting share capital of Covidh Technologies Limited ("Target Company' or 'CTL') from the Public Shareholders of the Target Company, at an offer price of ₹ 10.00 (Rupees Ten Only) per equity share, by Mr. Pratap Deshmukh ("Acquirer 1"), Mr. Laukik Deshmukh ("Acquirer 2"), Ms. Sharmila Deshmukh ("Acquirer 3"), Ms. Shubhangi Garad ("Acquirer 4"), Mr. Sumeet Garad ("Acquirer 5"), Ms. Ritu Garad ("Acquirer 6"), Mr. Dhairyasheel Yadav ("Acquirer 7"), Mr. Nandakumar Kadam ("Acquirer 8") and Ms. Archana Lonkar ("Acquirer 9") (hereinafter referred to as "Acquirers") payable in cash in accordance with the provisions of Regulation 3(1) and 4 Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended

This Post-Offer Advertisement is being issued by Bonanza Portfolio Limited, the Manager to the Offer ('**Manager**'), on behalf of the Acquirer, in connection with the Offer made by the Acquirer to the Public Shareholders of the Target Company, pursuant to and in compliance with Regulation 18(12) and other applicable provisions under the SEBI (SAST) Regulations. The Detailed Public Statement ("DPS") and Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement, with respect to the aforementioned offer, was made in the newspapers, namely being, Financial Express (English Daily - All Edition), Jansatta (Hindi Daily - All Edition), Sakshyam (Telugu- Telangana Edition) and Mumbai Lakshadeep (Marathi Daily - Mumbai Edition), on Friday, October 10, 2025 and Monday, December 22, 2025 respectively.

1. **Name of the Target Company** : Covidh Technologies Limited
2. **Name of the Acquirer(s) and PAC** : Mr. Pratap Deshmukh, Mr. Laukik Deshmukh, Ms. Sharmila Deshmukh, Ms. Shubhangi Garad, Mr. Sumeet Garad, Ms. Ritu Garad, Mr. Dhairyasheel Yadav, Mr. Nandakumar Kadam and Ms. Archana Lonkar
3. **Name of Manager to the Offer** : Bonanza Portfolio Limited
4. **Name of Registrar to the Offer** : Skyline Financial Services Private Limited
5. **Offer Details** :
   a. Date of Opening of the Offer : Tuesday, December 23 , 2025
   b. Date of Closing of the Offer : Tuesday, January 06, 2026
6. **Date of Payment of Consideration** : Tuesday, January 20, 2026
7. **Details of the Acquisition** :

Sr. No	Particulars	Proposed in the Offer Document	Actuals
7.1	Offer Price	₹ 10	₹ 10
7.2	Aggregate number of Shares tendered	21,86,333	1
7.3	Aggregate number of Shares accepted	21,86,333	1
7.4	Size of the Offer (Number of Shares multiplied by Offer Price per Share)	₹ 2,18,63,330	10
7.5	**Shareholding of the Acquirers before Agreement / Public Announcement** • Number • % of fully diluted Equity Share capital	0 0.00%	0 0.00%
7.6	**Shares acquired by way of Agreement / Right Issue** • Number • % of fully diluted Equity Share capital	49,30,000 58.63%	49,30,000 58.63%
7.7	**Shares acquired by way of Open Offer** • Number • % of fully diluted Equity Share capital	21,86,333 26.00%	1 0.00%
7.8	**Shares acquired after the Detailed Public Statement** • Number of shares acquired • Price of the shares acquired • % of fully diluted shares acquired	0 Not Applicable Not Applicable	0 Not Applicable Not Applicable
7.9	**Post-Offer shareholding of the Acquirers** • Number • % of fully diluted Equity Share capital	71,16,333 84.63%	49,30,001 58.63%
7.10	**Pre Offer shareholding of the Public** • Number of Equity Shares • % of fully diluted Equity Share capital	23,422 7.24%	23,422 7.24%
	Post Offer shareholding of the Public • Number of Equity Shares • % of fully diluted Equity Share capital	9,92,639 11.80%	34,78,971 41.37%

8. The Acquirers, jointly and severally accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (SAST) Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Bonanza Portfolio Limited at www.bonanzaonline.com and at the registered office of the Target Company.

This Post Offer Advertisement is being published in all the newspapers in which DPS was published.

Capitalized terms used but not defined in this POA shall have the meanings assigned to such terms in the Public Announcement and/or DPS and/or Letter of Offer.

ISSUED BY MANAGER TO THE OFFER

Bonanza

BONANZA PORTFOLI LIMITED
Bonanza House, Plot No. M-2, Cama Industrial Estate,
Walbhat Road, Behind The Hub, Goregaon East, Mumbai - 400 063
Contact Number: +91 22 68363773/ 91 11 40748709
Email Address: swati.agrawal@bonanzaonline.com; abhay.bansal@bonanzaonline.com
Contact Person: Ms. Swati Agrawal / Mr. Abhay Bansal
SEBI Registration Number: INM000012308
Validity: Permanent

For and on behalf of Acquirers,
Sd/-

Mr. Pratap Deshmukh (Acquirer 1)	**Mr. Laukik Deshmukh (Acquirer 2)**	**Ms. Sharmila Deshmukh, (Acquirer 3)**
Ms. Shubhangi Garad (Acquirer 4)	**Mr. Sumeet Garad (Acquirer 5)**	**Ms. Ritu Garad (Acquirer 6)**
Mr. Dhairyasheel Yadav (Acquirer 7)	**Mr. Nandakumar Kadam (Acquirer 8)**	**Ms. Archana Lonkar (Acquirer 9)**

Date: : Tuesday, January 27, 2026
Place: Mumbai

GEM AROMATICS LIMITED

GEM AROMATICS LIMITED

CIN : L24246MH1997PLC111057
410 A wing, Kailash Industrial Complex, Park Site Road,
Vikhroli Powai Link Road, Vikhroli (W), Mumbai 400 079.
Tel No : +91-25185231/25185931
Email : secretarial@gemaromatics.in
website : www.gemaromatics.com

UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2025

In compliance with Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), the Unaudited Standalone and Consolidated Financial Results of Gem Aromatics Limited ("the Company") for the quarter ended December 31, 2025 ('Financial Results') were reviewed by the Audit Committee and subsequently approved by the Board of Directors of the Company at their respective Meetings held on January 27, 2026. Chhajed & Doshi, Chartered Accountants, Statutory Auditors of the Company have issued the limited review report with unmodified opinion.

The Financial Results along with the limited review report are available on the website of Stock Exchanges at www.bseindia.com and www.nseindia.com and on the Company's webpage www.gemaromatics.com. In compliance with Regulation 47 of the Listing Regulations, we hereby notify that the same can also be accessed by scanning the following Quick Response (QR) code:

By Order of the Board
For Gem Aromatics Limited
Sd/-
Yash Parekh
Managing Director & CEO
DIN : 03514313

Place : Mumbai
Date : January 28, 2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P.) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

For
Advertising in
TENDER PAGES
Contact
JITENDRA PATIL
Mobile No.:
9029012015
Landline No. :
67440215

captain®

CAPTAIN POLYPLAST LTD.
e-mail : info@captainpolyplast.in
web : www.captainpolyplast.com
CIN No. : L25209GJ1997PLC031985

NOTICE

Pursuant to regulation 29 of the SEBI LODR 2015, notice is hereby given that the meeting of board of directors of the company will be held on Saturday, 7TH February 2026 interalia,

- to consider the standalone & consolidated unaudited financial results for the quarter ended on 31st DECEMBER , 2025.

The said notice can be accessed on the website of the company at **www.captainpolypast.com** and may also be accessed on the stock exchange website at **www.bseindia.com.**

Place : Rajkot
Date : 27/01/2026

For, Captain Polyplast Ltd
sd/
Khyati Mehta
(Company Secretary)

INDIAN EXPRESS GROUP

THE LATEST TRENDS IN BUSINESS

THE LATEST TRENDS IN TRENDS

FINANCIAL EXPRESS
Read to Lead

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

नवाकाळ

।। न मे भक्त प्रणश्यति ।।

संपादकीय

क्यू आर कोड ते झिरो ब्यूरोक्रसी

तंत्रज्ञानाचा योग्य आणि काटेकोर वापर केला तर प्रामुख्याने शासकीय कारभारामध्ये त्याचा सर्वाधिक फायदा सामान्य माणसाला होऊ शकतो साधारणपणे हा फायदा तीन प्रकारचा म्हणता येईल. एक म्हणजे कारभारात गतमानता येते.भ्रष्टाचाराला काही प्रमाणात आळा बसतो. आणि त्या त्या विषयाशी संबंधित माहितीचे संरक्षण होण्यापासून ती योग्य पद्धतीने योग्यवेळी उपलब्ध होण्यापर्यंत या तंत्रज्ञानाचा उपयोग सांगता येतो. विशेषतः गेल्या काही वर्षापासून तंत्रज्ञान कार्यपद्धतीत क्यूआर कोड हा प्रकार विशेषत्वाने प्रभावी ठरतो आहे. हा क्यू आर कोड स्कॅन केल्यानंतर त्या त्या क्षेत्राशी संबंधित इत्थंबुत माहिती उपलब्ध होते. म्हणजे माहिती मिळवण्याकरीता वेगळ्या कोणत्याही संगणकीय फाईलची किंवा दैनंदिन व्यवहारातल्या किंवा आतापर्यंत वापरल्या जाणाऱ्या फाईल पद्धतीचीही आवश्यकता उरत नाही. गेल्या दोन वर्षापासून महाराष्ट्रात प्रत्येक डॉक्टरच्या दवाखान्यात आणि रूग्णालयांमध्ये अशा प्रकारचे क्यू आर कोड लावलेले असते. पैशांचे आदान प्रदान करण्यासाठी असलेले क्यूआर कोड वेगळे. त्या त्या डॉक्टरची आणि रूग्णालयाची सविस्तर माहिती असलेला क्यूआर कोड वेगळा. हा क्यू आर कोड स्कॅन केला तर डॉक्टरच्या शिक्षणापासून ते तो कुठल्या विद्यापीठाचा विद्यार्थी आहे अशी एकूण त्याची शैक्षणिक पात्रता त्या क्यू आर कोडमधूनच तपासता येते. क्यू आर कोडचा अर्थच असा आहे की क्वीक रिस्पॉन्स कोड. डिजीटल स्वरूपातली माहिती तिथे गोळा होते आणि ती चांगल्या पद्धतीने साठवता येते. तातडीने माहिती उपलब्ध होण्यासाठी क्यू आर कोड हे एक प्रभावी माध्यम ठरते आहे. आता राज्य सरकारने राज्यातल्या सर्व मुद्रांक नोंदणी किंवा जमीन व्यवहारासंबंधातल्या सर्व दस्तऐवजांवर क्यू आर कोड वापरायचा निर्णय घेतला आहे. काही कार्यालयांमध्ये ही क्यू आर कोड प्रणाली वापरायला सुरूवातही झाली आहे. याची अशी अंमलबजावणी करण्याची सरकारला बुद्धी झाली हे विशेष म्हणता येईल.

जमीन व्यवहारातली लबाडी थांबेल

आज राज्यभरामध्ये रोज कोट्यवधी रूपयांचे जमीनीशी संबंधित खरेदी विक्री व्यवहार होतात. आणि यासाठी मुद्रांक शुल्क म्हणजेच स्टँप ड्यूटी मोठ्या प्रमाणात भरावी लागले. त्यामध्ये शेतजमीनीच्या खरेदी विक्रीपासून ते घरांच्या खरेदी विक्रीपर्यंत किंवा अलिकडे तर भाड्याने घर घ्यायचे असेल तरीसुद्धा मुद्रांक शुल्क द्यावे लागते. प्रामुख्याने जिथे जिथे जमीनीच्या खरेदी विक्रीचा संबंध येतो. त्या त्या ठिकाणी त्या सर्व कागदपत्रांच्या पडताळणीनंतर म्हणजेच खरेदी विक्रीची किंमत लक्षात घेऊन मुद्रांक शुल्क आकारले जाते. क्यू आर कोड वापरण्यामागचा सर्वाधिक फायदा म्हणजे या क्यू आर कोडमधून संबंधित जागा किंवा जमीनीविषयीची अधिकृत माहिती उपलब्ध होऊ शकते. खरेदी विक्री करणाऱ्याला खोटी कागदपत्र सादर करण्याची कोणतीही संधी मिळणार नाही. जमीनीचे खरे मालक कोण आहेत. वारसदार कोण आहेत. जमीनीच्या सातबारावर कोणाकोणाची नावं आहेत. इथपासून ते जमीन वादग्रस्त नाही. याची तपासणीसुद्धा या क्यू आर कोडमधून मिळू शकेल. म्हणजेच व्यवहाराची अधिकृतता जपली जाईल. आणि स्वाभाविकपणे व्यवहार अधिक वेगाने होऊ शकतील. म्हणजेच या डिजीटल तंत्राचा वेगवान कारभारासाठी निश्चितच उपयोग होऊ शकतो. दुसरा महत्त्वाचा भाग असा आहे की अनेक प्रकारच्या जमीन व्यवहारांमध्ये खोटे कागदपत्र जोडले जातात. चुकीची माहिती देऊन खरेदीदाराची फसवणूक केली जाते. यामध्ये अनेकवेळेला सरकारी कर्मचारी अधिकारीही त्यात सामिल असतात. आणि अशा खोट्या व्यवहारांना फसवणूक करणाऱ्या व्यवहारांना प्रोत्साहन दिले जाते. त्यानिमित्ताने बराच मोठा भ्रष्टाचारही होतो. सरकारी अधिकारी , कर्मचाऱ्यांमध्ये पैशांचीही देवाणघेवाण होते. यासाठी संबंधित कर्मचारी किंवा अधिकाऱ्यापुढे खऱ्या कागदपत्रांसाठी याचना करण्याची वेळ येणार नाही किंवा त्यासाठी पैसे देण्याचीही गरज लागणार नाही. केवळ एका क्लीकवर ही सगळी माहिती मोबाईल किंवा संगणकामध्ये उपलब्ध होऊ शकते. म्हणजेच भ्रष्टाचाराला बऱ्यापैकी पायबंद घालता येईल. या डिजीटल प्रणालीचा आणखी एक महत्त्वाचा भाग म्हणजे अधिकृत माहितीचे संरक्षण आणि संवर्धन होते. ज्यामध्ये कोणतीही तिसरी व्यक्ती फेरफार करू शकत नाही.

पारदर्शकतेला वाव मिळेल

या डिजिटल तंत्रज्ञानाचा गतिमान कारभारासाठी जेव्हा उपयोग होतो तेव्हा त्यातला मानवी हस्तक्षेप खूप कमी झालेला असतो. म्हणजे कुठल्याही सरकारी कार्यालयामध्ये एका फाईलीचा प्रवास हा अनेक टेबलावरून पुढे सरकायचा आणि त्यासाठी बराच कालावधी लागायचा. त्याचा कार्यक्षमतेवर तर परिणाम व्हायचाच. परंतु माहितीचा गैरवापरही केला जायचा. या डिजीटल तंत्राने एकाच प्रकरणामध्ये अनेक कर्मचारी किंवा अधिकाऱ्यांचा संबंध टाळता येणे सहज शक्य झाले आहे. सरकारी कारभारात नोकरशाहीचा जितका कमीत कमी सहभाग असेल तितकी व्यवहारामध्ये गतीमानता येते. कार्यक्षमताही वाढते हे अनेक गोष्टीतून सिद्ध झालेले आहे. या नोकरशाही आणि राजकीय हस्तक्षेपामुळे मोठ्या प्रमाणावर भ्रष्टाचार, गैरकारभार होतात. अनेक ठिकाणी आदिवासींच्या जमीनी लाटण्यापासून ते मोठमोठे भूखंड गिळंकृत करण्यापर्यंत गैरकारभार झालेले आहेत. विशेषतः आदिवासी आणि ग्रामीण भागामध्ये तिथल्या निरक्षरतेचा गैरफायदा घेऊन जमीनींचे खोटे व्यवहार केले गेले. जमीनीचा खरा मालक कोण आहे याचाही थांगपत्ता लागू दिला जात नव्हता. जर आता या तंत्रज्ञानाचा अशा पद्धतीने प्रभावी वापर होणार असेल तर त्यातून पारदर्शकतेला निश्चितच वाव मिळू शकतो. किंवा पारदर्शकता जपली जाऊ शकते. क्यू आर कोडमधली ही माहिती आपल्या मोबाईलमध्ये केव्हाही आणि कुठेही वाचता येऊ शकते. भविष्यकाळात येऊ घातलेले ए आय तंत्रज्ञानसुद्धा यात मोठी भूमिका पार पाडेल आणि शासकीय कारभारात झिरो ब्यूरोक्रसी म्हणजे शून्य नोकरशाहीच्या दिशेने प्रवास होऊ शकेल.

सुविचार

विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

जे शब्द कानावर पडल्यावर तुम्हाला आवडत नाहीत, ते तुम्ही इतरांसाठी वापरू नका.

पंचांग

बुधवार, २८ जानेवारी २०२६
शक १९४७ विश्वावसुनामसंवत्सर

* माघ शुक्ल दशमी
नक्षत्र - कृतिका

रवी उदय- ०७-१५
रवी अस्त- १८-२८

-: जन्मराशी :-
००-०१ ते २४-०० वृषभ

भक्त पुंडलिक पुण्यतिथी-पंढरपूर;
लाला लजपतराय जन्मदिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस करिता १) दांगट मीडिया प्रा.लि., पत्ताः प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरीया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ताः प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरीया, शिरोली गाव, ता.हातकणंगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ बिल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.
संपादक : **रोहित रमाकांत पांडे** • कार्यकारी संपादकः **समीर करंबे** (*पी.आर.बी. कायद्यानुसार संपादकीय जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभागः ८६५२२०१४४०,
जाहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जाहिराती: ८४२२८१७४४५. वितरण विभाग : ९५९४९३६४४१
ई-मेलः contact@navakal.in
'नवाकाळ ऑफिस व नवाकाळ प्रेस'चे प्रकाशन दैनिक
'नवाकाळ' आर.एन.आय.क्र.१८१४/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande** On behalf of Navakal Office And Navakal Press. Printed at 1) Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C., TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400 708. . 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/2, M.I.D.C., Shiroli Industrial Area, Village Shiroli, Tal. Hatkanagle, Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal Path, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** • Executive Editor - **Sameer Karambe** (*As per P.R.B. law Executive Editor will be responsible for all the content in Daily Navakal)

पाककृती

चिकन तेरियाकी

★ **साहित्य :-** अर्धा किलो चिकन ब्रेस्ट, काळीमिरी पूड, ३ मोठे चमचे कॉर्नफ्लोअर.

★ **कृती :-** चिकन ब्रेस्टचे उभे तुकडे करुन घ्या. त्यात मीठ, काळीमिरी पूड, कॉर्नफ्लोर घालून छान मिक्स करुन घ्या.तेरीयाकी चिकनवर एक छान ग्लेझ असतो. त्यासाठी आधी चिकन शिजवून घ्यावे लागेल. एका ट्रेमध्ये मॅरिनेट केलेले चिकन घ्या. त्यावर तेलाचा किंवा बटरचा ब्रश फिरवा. ओव्हन २०० डिग्रीवर ५ मिनिटांसाठी प्रीहिट करुन घ्या. चिकन साधारण १५ मिनिटे तरी शिजवा.तेरीयाकी चिकनमध्ये सोया सॉसची ग्रेव्ही असते.एका पॅनमध्ये बॉटममध्ये लसूण, सोया सॉस, पाणी, १ चमचा मध आणि कॉर्नफ्लोअर घालून एकत्र करुन घ्या. एका मायक्रोव्हेव पॅनमध्ये चिकनचे शिजवलेले तुकडे घेऊन त्यावर ही सोयासॉसचे

पाणी घाला.मायक्रोव्हेवमध्ये हे मिश्रण तुम्हाला किमान २० मिनिटांसाठी ठेवायचे आहे. तुम्हाला याची ग्लेझी आणि थीक ग्रेव्ही येईपर्यंत ठेवायचे आहे.

टिप: पॅनमध्येही हे चिकन करता येते. पण तुम्हाला मायक्रोव्हेवमध्ये छान टेंडर चिकन मिळते.

क्रीडा

विशाखापट्टणममध्ये न्यूझीलंडविरुद्ध चौथ्या टी-२० सामन्यात भारत वर्चस्व गाजवणार

उद्या विशारवापट्टणममध्ये भारताचा न्यूझीलंडविरुद्धचा चौथा टी- २० सामना होणार आहे. या मालिकेत कर्णधार सूर्यकुमार यादवच्या नेतृत्वात भारतीय संघाने पहिल्या तीन सामन्यांमध्ये दमदार कामगिरी करत ३-० आघाडी घेतली आहे. चौथ्या सामन्यातही भारत विजयी घोडदौड कायम ठेवत मालिकेत मालिकेत पूर्ण वर्चस्व प्रस्थापित करण्याचा प्रयत्न करणार आहे.

■ विशारवापट्टणम

पहिल्या तीन सामन्यांमध्ये भारतीय संघाची कामगिरी उत्कृष्ट राहिली, मात्र यष्टिरक्षक संजू सॅमसनने काही संधी गमवल्या, ज्यामुळे आगामी सामन्यात त्याच्या कामगिरीवर विशेष लक्ष ठेवले जाणार आहे. इशान किशन सलामीवीर-यष्टिरक्षक म्हणून संघात असल्यामुळे त्यांच्यात स्पर्धा होऊ शकते.

भारतीय संघात संजू सॅमसन (यष्टिरक्षक), इशान किशन, श्रेयस अय्यर, सूर्यकुमार यादव (कर्णधार), रिंकू सिंग, हार्दिक पंड्या, शिवम दुबे, हर्षित राणा, कुलदीप यादव, अर्शदीप सिंग, वरुण चक्रवर्ती या खेळाडूंचा समावेश आहे. तर न्यूझीलंड संघात डेव्हॉन कॉनवे, टिम सेफर्ट (यष्टिरक्षक), रचिन रवींद्र, ग्लेन फिलिप्स, मार्क चॅपमन, डॅरिल मिशेल, मिशेल सँटनर (कर्णधार), मॅट हेन्री, काइल जेमिसन, ईश सोधी, जेकब डफी/लॉकी फर्ग्युसन खेळणार आहेत. विशाखापट्टणमची खेळपट्टी फलंदाजीसाठी चांगली आहे. पहिल्या संघाला १८० + धावा करणे शक्य आहे. सामन्याच्या सुरुवातीला वेगवान गोलंदाज उपयुक्त ठरू शकतात तर नंतर फिरकी गोलंदाज फायदेशीर ठरतात. त्यामुळे भारताकडून प्रमुख्याने - सूर्यकुमार यादव, अभिषेक शर्मा, इशान किशन तर न्यूझीलंडकडून - ग्लेन फिलिप्स, डॅरिल मिशेल महत्त्वाचे फलंदाज ठरणार आहे. त्याचबरोबर भारताकडून - जसप्रीत बुमराह, हर्षित राणा आणि न्यूझीलंडकडून ईश सोधी, मॅट हेन्री हे गोलंदाज महत्वाचे ठरणार आहेत. आतापर्यंत भारत विरुद्ध न्यूझीलंड असे एकूण २८ सामने झाले आहेत. त्यामध्ये भारताने १७ आणि न्यूझीलंडने १० सामने जिंकले आहेत. तर एक सामना बरोबरीत झाला होता. यामुळे मागील तीन सामन्यांप्रमाणे, चौथ्या सामन्यातही भारताला विजयी मालिका कायम ठेवण्याची संधी जास्त आहे.

फॉर्म ए
जाहीर घोषणा
(इन्सॉल्व्हन्सी अँण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (ऐच्छिक परिसमापन प्रक्रिया) विनियम, २०१७ चे नियम १४ अन्वये)

फॅनटेन स्पोर्ट्स प्रायव्हेट लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

१	कॉर्पोरेट व्यक्तीचे नाव	**फॅनटेन स्पोर्ट्स प्रायव्हेट लिमिटेड**
२	कॉर्पोरेट व्यक्तीची स्थापना तारीख	३१.०८.२०१२
३	ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट व्यक्ती स्थापना/नोंदणीकरण झाले आहे	कंपनी निबंधक - बंगळुरू
४	कॉर्पोरेट व्यक्तीचे कॉर्पोरेट ओळख क्र./ मर्यादित दायित्व ओळख क्र.	U92412KA2012PTC065678
५	कॉर्पोरेट व्यक्तीचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचा (काही असल्यास) पत्ता	तळमजला, #१५, ५वा एलिमेंट स्पा समोर, आदिगास हॉटेलजवळ, चर्च स्ट्रीटच्या जवळ, रेस्ट हाऊस क्रेस, सेंट रोड, बंगळूरू, कर्नाटक - ५६०००१ **प्रधान कार्यालय:** सीटीएस क्र.१२५, विले पार्ले गाव, वेस्टर्न एक्सप्रेस हायवे जवळ, नीळकंठ कॉम्प्लेक्सच्या पुढे, सहार रोड, विले पार्ले पूर्व, मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००९९
६.	कॉर्पोरेट व्यक्तीची परिसमापन सुरू होण्याची तारीख	२३ जानेवारी २०२६
७.	परिसमापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक, नोंदणी क्र.	विनय कुमार सिंघल **नोंदणी क्र.:** IBBI/IPA-002/IP-N00624/2018-2019/11880 पत्ता: ४११, चौथा मजला, एस्सेल हाऊस, असफ अली रोड, तुर्कमान गेट जवळ, नवी दिल्ली, ११०००२, ईमेल आयडी: vinaysinghal.ip@gmail.com प्रक्रिया ईमेल आयडी: FANTAIN.2026@GMAIL.COM मोबाइल क्रमांक: ९९९७३३३६६३
८.	दावा सादर करण्याची अंतिम तारीख	२२ फेब्रुवारी, २०२६

याद्वारे सूचित करण्यात येते की, फॅनटेन स्पोर्ट्स प्रायव्हेट लिमिटेडने २३ जानेवारी, २०२६ रोजी ऐच्छिक परिसमापन सुरू केले आहे.
फॅनटेन स्पोर्ट्स प्रायव्हेट लिमिटेडच्या सर्व संबंधितांना याद्वारे सूचित करण्यात येते की, त्यांनी २२ फेब्रुवारी, २०२६ रोजी किंवा त्यापूर्वी, बाब क्र.७ समोर नमूद केलेल्या पत्त्यावर परिसमापकाकडे आपल्या दाव्यांचा पुरावे सादर करावा. वित्तीय धनकोंनी त्यांच्या दाव्यांचे पुरावे केवळ इलेक्ट्रॉनिक माध्यमांद्वारे सादर करावेत. इतर सर्व भागधारक दाव्यांचे पुरावे प्रत्यक्ष, टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात.
खोटे किंवा दिशाभूल करणारे दाव्यांचे पुरावे सादर केल्यास दंड आकारला जाईल.

विनय कुमार सिंघल
फॅनटेन स्पोर्ट्स प्रायव्हेट लिमिटेडचे परिसमापक
आयपी नोंद. क्र.: IBBI/IPA-002/IP-N00624/2018-2019/11880
एएफए वैधता ३१.१२.२०२६ पर्यंत
दिनांक: २८.०१.२०२६
ठिकाण: नवी दिल्ली

फॉर्म क्र. आयएनसी-२६
(कंपनी (स्थापना) नियम, २०१४ च्या नियम ३० नुसार)
कंपनीचे नोंदणीकृत कार्यालय एका राज्यातून दुसऱ्या राज्यात बदलण्यासाठी केंद्र सरकारकडे (प्रादेशिक संचालक, पश्चिम विभाग) अर्ज करण्यापूर्वी वर्तमानपत्रात प्रसिद्ध करावयाची जाहिरात
कंपनी कायदा, २०१३ च्या कलम १३ च्या उप-कलम (४) आणि कंपनी (स्थापना) नियम, २०१४ च्या नियम ३० च्या उप-नियम (५) च्या खंड (अ) च्या बाबतीत आणि
शाह कंटेनर्स प्रायव्हेट लिमिटेड च्या बाबतीत

(सीआयएन: U21020MH2004PTC145176, ज्याचे नोंदणीकृत कार्यालय ऑफिस क्र.२०९, २रा मजला, एम. एल. स्पेसेस, दशरथलाल जोशी रोड, विलेपार्ले (पश्चिम), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००५६ येथे आहे, अर्जदार कंपनी)

सर्वसामान्य जनतेला याद्वारे सूचित करण्यात येते की, कंपनी, २७.०१.२०२६ रोजी झालेल्या अतिरिक्त सर्वसाधारण सभेत मंजूर झालेल्या विशेष ठरावानुसार, कंपनीच्या घटनापत्रकात बदल करण्याच्या पुष्टीसाठी कंपनी कायदा, २०१३ च्या कलम १३ अंतर्गत केंद्र सरकारकडे (प्रादेशिक संचालकांकडे) अर्ज करण्याचा प्रस्ताव देत आहे, जेणेकरून कंपनीला आपले नोंदणीकृत कार्यालय 'महाराष्ट्र' राज्यातून 'दादरा आणि नगर हवेली आणि दमण आणि दीव या केंद्रशासित प्रदेशात' बदलता येईल, ज्या कोणत्याही व्यक्तीच्या हितावर कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित बदलामुळे परिणाम होण्याची शक्यता आहे, ती व्यक्ती आपला आक्षेप, आपल्या हिताचे स्वरूप आणि विरोधाची कारणे नमूद केलेल्या प्रतिज्ञापत्रासह, या सूचनेच्या प्रकाशनाच्या तारखेपासून चौदा दिवसांच्या आत, एमसीए-२१ पोर्टलवर (www.mca.gov.in) गुंतवणूकदार तक्रार अर्ज दाखल करून किंवा खाली नमूद केलेल्या पत्त्यावर प्रादेशिक संचालक, उत्तर पश्चिम विभाग, एव्हेरेस्ट, ५ वा मजला, १०० मरीन ड्राईव्ह, मुंबई-४००००२, महाराष्ट्र येथे नोंदणीकृत टपालाद्वारे पाठवून सादर करू शकते, आणि त्याची एक प्रत अर्जदार कंपनीला तिच्या खाली नमूद केलेल्या नोंदणीकृत कार्यालयाच्या पत्त्यावर पाठवावी:
कार्यालय क्र.२०९, दुसरा मजला, एम. एल. स्पेसेस, दशरथलाल जोशी रोड, विलेपार्ले (पश्चिम), मुंबई शहर, मुंबई, महाराष्ट्र, भारत, ४०००५६

संचालक मंडळाच्या आदेशान्वये
शाह कंटेनर्स प्रायव्हेट लिमिटेड
सही/-
दीपेन केशवजी गोसरानी
पूर्णवेळ संचालक
डीआयएन: ००१५०८४३
दिनांक: २८.०१.२०२६
ठिकाण: मुंबई

purple FINANCE
कार्यालय: पर्पल फायनान्स लि., ७०५/७०६, ७वा मजला, हॉलमार्क बिझनेस प्लाझा, संत ज्ञानेश्वर मार्ग, वांद्रे (पश्चिम), मुंबई - ४०००५१.
दूर.: ०२२-६९१६५१२३, **वेबसाईट:** www.purplefinance.in

मागणी सूचना

ज्याअर्थी, पर्पल फायनान्स लि., आमचे नोंदणीकृत कार्यालयः ७०५/७०६, ७वा मजला, हॉलमार्क बिझनेस प्लाझा, संत ज्ञानेश्वर मार्ग, वांद्रे (पश्चिम), मुंबई - ४०००५१ आणि भारतातील विविध ठिकाणी शाखा असणारी, कंपनी कायदा, २०१३ अंतर्गत नोंदणीकृत कंपनी (यापश्चात "पीएफएल" असे उल्लेखित) चे प्राधिकृत अधिकारी आणि ज्याअर्थी पीएफएल, सरफैसी कायद्याअंतर्गत प्रतिभूती ऋणको म्हणून, आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेन्ट) नियमन २००२ च्या नियम २ सह वाचावयाच्या सदर कायद्याच्या कलम १३(२) अन्वये प्राप्त अधिकारांचा वापर करून मागणी सूचना पारित करून, याखालील उल्लेखित कर्जदार/सह-कर्जदारांकडे सूचनेमध्ये उल्लेखित रक्कम व त्यासह त्यावरील व्याज सूचनेच्या दिनांकापासून ६० दिवसांच्या आत परताव करण्याची मागणी करण्यात आली, तसेच त्या व्यतिरिक्त खालील याद्दीमधील सदर कर्जदारांच्या माहितीकरिता, सदर जाहीर सूचनेद्वारे सदर कर्जदारांना सूचित करण्यात आले आहे.

अ. क्र.	कर्जदार/सह-कर्जदाराचे नाव/ एलएएन/शाखा	तारण मालमत्ता, ज्या संदर्भात प्रतिभूती निर्माण केली आहे तिचे वर्णन	एनपीए दिनांक	सूचना पाठविल्याचा दिनांक आणि थकबाकी रक्कम
१	१. रणजीत मुकुंद शेलावले (कर्जदार) २. वंदना रणजीत शेलावले (सह-कर्जदार) एलएएन: PFLSLKAL0000672 शाखा: कल्याण	गाव-भढाणे, तालुका-मुरबाड आणि जिल्हा ठाणे, महाराष्ट्र ४२१४०१ येथे वसलेल्या, असलेल्या आणि स्थित गावठण जमिनीवर स्थित ग्रामपंचायत घर क्र. २४६, मोजमाप १२७१ चौ.फू. **चतु:सीमा: पूर्व-** श्री. गोविंद आबो शेलावले, **पश्चिम-**श्री. वसंत गणपत शेलावले, **दक्षिण -** श्री. गोविंद नागो शेलावले, **उत्तर-** श्री. वसंत गणपत शेलावले	०८.०१.२०२६	दि. १२.०१.२०२६ व रु. ४५७२०५/-
२	१. निर्मला प्रभाकर वाघ (कर्जदार) २. दादू दौलत वाघ (सह-कर्जदार) ३. विमल दादू वाघ (सह-कर्जदार) एलएएन: PFLSLKAL0001420 शाखा: कल्याण	ग्रामपंचायत साकुर्ली, तालुका शहापूर आणि जिल्हा ठाणे ४२१६०१ च्या हद्दीमधील गावठण जमिनीवर बांधलेले, खंडोबा मंदिराजवळ, मु. सावरपाडा, पोस्ट साकुर्ली, शहापूर, जिल्हा ठाणे येथील घर क्र. ५१९, मोजमाप ७२५ चौ.फू. **चतु:सीमा: पूर्व-** श्री. सुनिल राजेश मुकाणे, **पश्चिम-** श्री. शिवाजी वाघ, **दक्षिण -** सौ. आशा वाघ, **उत्तर-** श्री. संजय	०८.०१.२०२६	दि. १२.०१.२०२६ व रु. २७४४९१/-
३	१. उषा विजय जगळे (कर्जदार) २. विजय सोमा जगळे (सह-कर्जदार) एलएएन: PFLSLKAL0001696 शाखा: कल्याण	ग्रामपंचायत आवळे, तालुका शहापूर आणि जिल्हा ठाणे, महाराष्ट्र ४२१६०१च्या हद्दीमधील गाव आवळे येथे वसलेले असलेले आणि स्थित घर क्र. ५४४, मोजमाप ७२० चौ. फू. **चतु:सीमा: पूर्व-** बाळू पांडुरंग जाधव, **पश्चिम-** भास्कर लक्ष्मण अंदाले, **दक्षिण-** रत्ना राजेश जंगले, **उत्तर-** भावना बबन कांगले.	०८.०१.२०२६	दि. १२.०१.२०२६ व रु. २७६०५५/-
४	१. पांडुरंग महादू देसले (कर्जदार) २. निकिता पांडुरंग देसले (सह-कर्जदार) एलएएन: PFLSLVIR0001178 शाखा: विरार	ग्रामपंचायत वेहाळे, तालुका कल्याण आणि जिल्हा ठाणे-४२१३०१च्या हद्दीमधील गावठण जमिनीवर बांधलेले, घर क्र. १९८, मोजमाप ६०० चौ.फू. म्हणजेच ५५.७४ चौ.मीटर्स, वेहाळे, काकर पाडा रोड, पोस्ट ऑफीसजवळ, कल्याण, ठाणे. **चतु:सीमा: पूर्व-** श्री. अंकुश दत्तात्रय देसले यांचे घर, **पश्चिम-** श्री. राम पगार यांचे घर आणि गावदेवी मंदिर, **दक्षिण -** श्री. गजानन शंकर देसले यांचे घर, **उत्तर-** श्री. लक्ष्मण ह्रिया देसले यांचे घर.	०८.०१.२०२६	दि. १२.०१.२०२६ व रु. ३६२२१९/-

त्यामुळे, वर उल्लेखिलेल्या कर्जदार/सह-कर्जदार यांना सूचना देऊन, वर संबंधित कर्जदार/सह-कर्जदारांसमोर दर्शविलेली एकूण थकबाकी रक्कम सदर सूचना प्रसिद्धी पासून ६० दिवसांच्या आत भरणा करण्याची मागणी करण्यात येत आहे. संबंधित कर्जदार/सह-कर्जदारांद्वारे एकूण थकबाकी रक्कम व त्यासह पुढील व्याजाचा भरणा करण्यास अयशस्वी ठरल्यास, पीएफएलला कलम १३(४) अन्वये वर वर्णन केल्यानुसार मालमत्तेवर प्रतिभूती हितसंबंधांच्या अंमलबजावणी करणे भाग पडेल. कायदा आणि त्या अंतर्गत बनलेल्या नियमांअंतर्गत विहीत केलेल्या इतर पद्धतीने सूचना जारी करण्याकरिता पावले देखील उचलण्यात येत आहेत. तुम्हाला सूचना देण्यात येते की, सदर गहाणवट सरफैसी कायद्याच्या कलम १३(८) मध्ये दिल्याप्रमाणे विक्रीच्या मार्गे हस्तांतरणाकरिता जाहीर लिलाव किंवा खाजगी कराराकरिता सूचना प्रसिद्धीच्या दिनांकापूर्वी संपूर्ण देय रक्कम व त्यासह पीएफएलद्वारे दिलेली किंमत, प्रभार आणि खर्च भरणा केल्यावर सोडविता येईल. नोंद घ्यावी की, सरफैसी कायद्याच्या कलम एस-१३(१३) नुसार, तुम्हाला याद्वारे तारण मालमत्तेचा विक्री, भाडेपट्टी किंवा अन्य कोणत्याही पद्धतीने कोणत्याही प्रकारे हस्तांतरण आणि/किंवा व्यवहार करण्यापासून प्रतिबंधित करण्यात येत आहे.

दिनांक: २८.०१.२०२६ । ठिकाण: महाराष्ट्र
सही/- प्राधिकृत अधिकारी, पर्पल फायनान्स लि.

अर्ज क्र. आयएनसी-२६
(कंपन्यांचे (स्थापना) नियमन, २०१४ च्या नियमन ३० अन्वये)
कंपनीचे नोंवणीकृत कार्यालय एका राज्यातून दुसऱ्या राज्यात बदलण्याकरिता वृत्तपत्रामध्ये प्रसिद्ध करावयाची जाहिरात.
केंद्र सरकार, विभागीय संचालक,
पश्चिम विभाग, मुंबई यांच्या समक्ष

कंपनी कायदा, २०१३च्या कलम १३ च्या उप कलम (४) आणि कंपन्यांचे (स्थापना) नियमन, २०१४ च्या नियमन ३० च्या उप नियमन (५) च्या खंड (अ) च्या प्रकरणात
आणि
सॅट्स फूड सोल्यूशन्स इंडिया प्रायव्हेट लिमिटेड नोंदणीकृत कार्यालय: १६वा मजला, कॉमर्स-II, ऑफ वेस्टर्स एक्सप्रेस हायवे, ऑबेरॉय गार्डन सिटी, गोरेगाव पूर्व, मुंबई - ४०००६३, महाराष्ट्र यांच्या प्रकरणात

- अर्जदार

सर्वसाधारण जनतेस याद्वारे सूचना देण्यात येते की, कंपनी त्यांचे कंपनी निबंधक, मुंबई यांच्या कार्यक्षेत्रामध्ये येणारे नोंदणीकृत कार्यालय "महाराष्ट्र राज्य" येथून कंपनी निबंधक, बेंगळुरूच्या कार्यक्षेत्रात येणाऱ्या "कर्नाटक राज्य" येथे बदलण्यास कंपनीस सक्षम करण्याकरिता बुधवार, दि. ०४ जून, २०२५ रोजी घेण्यात आलेल्या विशेष सर्वसाधारण सभेमध्ये सदस्यांद्वारे पारित करण्यात आलेल्या विशेष ठरावानुसार कंपनीच्या मेमोरॅण्डम ऑफ असोसिएशनमधील बदलास मंजुरी मिळविण्याकरिता, कंपनी कायदा, २०१३ च्या कलम १३ अन्वये केंद्र सरकार (प्रादेशिक संचालकांना अधिकार सोपविलेले आहेत) कडे अर्ज करण्याचे अर्जदार कंपनी प्रस्तावित आहे.

कोणी व्यक्ती, ज्यांचे हितसंबंध कंपनीच्या नोंदणीकृत कार्यालयाच्या प्रस्तावित बदलामुळे बाधित होत असल्यास त्यांनी **एकतर एमसीए-२१ पोर्टल (www.mca.gov.in) येथे गुंतवणुकदार तक्रार अर्ज भरून** किंवा त्याचे/तिचे आक्षेप, त्याच्या/तिच्या हितसंबंधाचे स्वरुप आणि विरोधाची कारणे नमूद केलेले प्रतिज्ञापत्र विभागीय संचालक यांना **एव्हरेस्ट, ५ वा मजला, १०० मरिन ड्राईव्ह, मुंबई-४००००२, महाराष्ट्र** येथे सदर सूचना प्रसिद्धीच्या दिनांकापासून चौदा दिवसांच्या आत स्वत: किंवा अन्य कोणाही तर्फे पोहोचवावे किंवा नोंदणीकृत टपालाद्वारे पाठवावे व त्याची प्रत अर्जदार कंपनीस त्यांच्या नोंदणीकृत कार्यालयास खाली उल्लेखिलेल्या पत्त्यावर पाठवावी.

नोंदणीकृत कार्यालयाचा पत्ता: **१६वा मजला, कॉमर्स-II, ऑफ वेस्टर्स एक्सप्रेस हायवे, ऑबेरॉय गार्डन सिटी, गोरेगाव पूर्व, मुंबई - ४०००६३, महाराष्ट्र**

सॅट्स फूड सोल्यूशन्स इंडिया प्रायव्हेट लिमिटेड करिता आणि त्यांच